

**LOK SABHA**

**BULLETIN—PART I**  
(Brief Record of Proceedings)

---

Monday, April 16, 1962/Chaitra 26, 1884 (Saka)

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**No. 1**

**1. Silence**

To mark the solemn occasion of the first sitting of Third Lok Sabha, Members stood in silence for a short while.

**2. Oath or Affirmation**

455 Members including 9 nominated Members made oath or affirmation as follows:—

- 199 in Hindi
- 133 in English
- 19 in Bengali
- 18 in Tamil
- 17 in Sanskrit
- 13 in Telugu
- 11 in Malayalam
- 10 in Kannada
- 10 in Marathi
- 9 in Urdu
- 5 in Punjabi
- 5 in Gujarati
- 5 in Oriya and
- 1 in Assamese

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.30 P.M.)

**3. Resignation of Member**

The Speaker *pro tem* informed Lok Sabha that Shri M. V. Krishnappa had resigned his seat in Lok Sabha with effect from the 12th April, 1962.

(Lok Sabha adjourned till 4.30 P.M. on Tuesday, the 17th April, 1962).

**M. N. KAUL,**  
Secretary.

# LOK SABHA

## BULLETIN—PART 1

[Brief Record of Proceedings]

Tuesday, April 17, 1962/Chaitra 27, 1884 (Saka)

### No. 2

#### 1. Oath or Affirmation

18 Members made oath or affirmation as follows:—

- 7 in English
- 4 in Hindi
- 2 in Tamil
- 1 in Oriya
- 1 in Sanskrit
- 1 in Telugu
- 1 in Urdu and
- 1 in Bengali

#### 2. Motion

Shri Satya Narayan Sinha moved the following motion:—

“That Sardar Hukam Singh, a member of this House, be chosen as the Speaker of this House.”

Shri B. Gopala Reddi seconded the motion.

The motion was adopted and Sardar Hukam Singh was chosen as the Speaker.

Shri Jawaharlal Nehru and Shri A. K. Gopalan conducted Sardar Hukam Singh to the Chair.

#### 3. Felicitations to the Speaker

The following members offered felicitations to the Speaker:—

- (1) Shri Jawaharlal Nehru
- (2) Dr. Govind Das
- (3) Shri A. K. Gopalan
- (4) Shri Surendranath Dwivedy

[P.T.O.]

- (5) Shri Ram Sewak Yadav
- (6) Shri U. M. Trivedi
- (7) Shri C. L. Narasimha Reddy
- (8) Shri Frank Anthony
- (9) Shri Manoharan
- (10) Shri B. P. Mauriya
- (11) Sardar Buta Singh.

The Speaker in reply thanked the members.

(Lok Sabha adjourned till half-an-hour after the President's address on Wednesday, the 18th April, 1962.)

M. N. KAUL,  
Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 18, 1962/Chaitra 28, 1884 (Saka)

No. 3

**1. Oath or Affirmation**

4 Members made oath or affirmation as follows:—

2 in Hindi

1 in Bengali and

1 in English

**2. President's Address—laid on the Table**

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 18th April, 1962.

**3. Papers laid on the Table**

The following papers were laid on the Table:—

(1) A copy of the Salar Jung Museum Rules, 1961 published in Notification No. G.S.R. 1532 dated the 30th December, 1961, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961.

(2) A copy of the Agricultural Produce (Development and Warehousing) Corporations (Amendment) Rules, 1962 published in Notification No. G.S.R. 253 dated the 23rd February, 1962, under sub-section (3) of section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.

**4. President's Assent to Bills**

(i) Secretary laid on the Table the following Bills passed by the Houses of Parliament during the Sixteenth Session of Second Lok Sabha and assented to by the President since the last report made to the House on the 12th March, 1962:—

(1) The Appropriation Bill, 1962.

(2) The Union Duties of Excise (Distribution) Bill, 1962.

(3) The Appropriation (Railways) Bill, 1962.

[P.T.O.]

- (4) The Appropriation (Vote on Account) Bill, 1962.
- (5) The Finance Bill, 1962.
- (6) The Appropriation (Railways) Vote on Account Bill, 1962.
- (7) The Hindi Sahitya ~~Sammiti~~ Bill, 1962.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the Sixteenth Session of Second Lok Sabha and assented to by the President ~~since the last report made~~ to the House on the 12th March, 1962:—

- (1) The Constitution (Twelfth Amendment) Bill, 1962.
  - (2) The Goa, Daman and Diu (Administration) Bill, 1962.
  - (3) The State Financial Corporations (Amendment) Bill, 1962.
  - (4) The Indian Railways (Amendment) Bill, 1962.
  - (5) The Dock Workers (Regulation of Employment) Amendment Bill, 1962.
  - (6) The Estate Duty (Distribution) Bill, 1962.
  - (7) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1962.
  - (8) The Advocates (Amendment) Bill, 1962.
  - (9) The Telegraph Wires (Unlawful Possession) Amendment Bill, 1962.
  - (10) The Indian Succession (Amendment) Bill, 1962.
  - (11) The Air Corporations (Amendment) Bill, 1962.
- (Lok Sabha adjourned till 11 A.M. on Thursday, the 19th April, 1962.)

M. N. KAUL,  
Secretary.

**BULLETIN—PART I**

[Brief Record of Proceedings]

Thursday, April 19, 1962/Chaitra 29, 1884 (Saka)

**No. 4**

**1. Oath or Affirmation**

3 Members made oath or affirmation as follows:—

1 in Bengali

1 in English and

1 in Hindi.

**2. Starred Questions**

Starred Questions Nos. 1—11, 13, 21 and 22 were orally answered. Replies to remaining questions were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Questions Nos. 1—6 and 8—19 were laid on the Table.

**4. Short Notice Question**

One Short Notice Question regarding Goans in Pakistan addressed to the Prime Minister was orally answered and supplementary questions were answered thereon.

**5. Calling Attention to Matter of Urgent Public Importance**

Shri S. Hansda called the attention of the Minister of Home Affairs to the labour unrest in Andamans Island leading to police firing resulting in the death of three persons and injuries to many others.

The Minister of Home Affairs made a statement in regard thereto.

**6. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of Report relating to the accident in Sarpi Kajora Colliery on the 23rd March, 1962.

[P.T.O.]

- (2) A copy of the Art Silk Textiles (Production and Distribution) Control Order, 1962 published in Notification No. S.O. 1059 dated the 7th April, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the Conduct of Elections (Second Amendment) Rules, 1962 published in Notification No. S.O. 965, dated the 31st March, 1962, under sub-section (3) of section 169 of the Representation of the People Act, 1951.

#### 7. Panel of Chairmen

The Speaker informed Lok Sabha that he had nominated the following persons as members of the Panel of Chairmen:—

- (1) Shri Mulchand Dube
- (2) Shri Jaganatha Rao
- (3) Shrimati Renu Chakravartty
- (4) Shri Surendranath Dwivedy and
- (5) Shri Sham Nath.

#### 8. The Budget (Railways) 1962-63.

Sardar Swaran Singh presented a statement of the estimated receipts and expenditure of the Government of India for the year 1962-63 in respect of Railways.

#### 9. Statement by Minister of State in the Ministry of External Affairs

On behalf of the Prime Minister, the Minister of State in the Ministry of External Affairs made a statement regarding the Commonwealth Prime Ministers' Conference proposed to be held in London on the 10th September, 1962.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 21st April, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 21, 1962/Vaisakha 1, 1884 (Saka)

No. 5

### 1. Oath or Affirmation

2 Members including one nominated Member made oath or affirmation as follows:—

- 1 in Gujarati and
- 1 in Hindi.

### 2. Starred Questions

Starred Questions Nos. 43—48 and 50—59 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 20—66 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement regarding Karnafuli Dam Project in East Pakistan.
- (2) A copy each of the following Rules:—
  - (i) The Railway Accidents (Compensation) Rules, 1950 (as amended upto date) under sub-section (3) of section 82J of the Indian Railways Act, 1890.
  - (ii) The Railway Protection Force (Amendment) Rules, 1961 published in Notification No. G.S.R. 1432, dated the 2nd December, 1961, under sub-section (3) of section 21 of the Railways Protection Force Act, 1957.
- (3) A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Indian Maize (Temporary Use in Starch Manufacture) Order, 1962 published in Notification No. G.S.R. 462 dated the 5th April, 1962.

[P.T.O.]



- (ii) The Rice (Madhya Pradesh) Price Control (Third Amendment) Order, 1962 published in Notification No. G.S.R. 463 dated the 7th April, 1962.
- (iii) The Rice (Punjab) Second Price Control (Second Amendment) Order, 1962 published in Notification No. G.S.R. 464 dated the 7th April, 1962.
- (iv) The Rice (Southern Zone) Movement Control (Amendment) Order, 1962 published in Notification No. G.S.R. 463 dated 14th April, 1962.

#### **5. Reports of Estimates Committee**

Secretary made a statement regarding the following four Reports of the Estimates Committee of the Second Lok Sabha and laid on the Table a copy of each Report:—

- (i) Hundred and sixty-ninth Report on the action taken by Government on the recommendations contained in the ninth Report on the late Ministry of Education and Scientific Research—Secondary Education;
- (ii) Hundred and seventieth Report on the action taken by Government on the recommendations contained in the Ninety-sixth Report on the Ministry of Rehabilitation—Eastern Zone;
- (iii) Hundred and seventy-first Report on the action taken by Government on the recommendations contained in the Seventeenth Report on the late Ministry of Education and Scientific Research—University and Rural Higher Education; and
- (iv) Hundred and seventy-second Report on the action taken by Government on the recommendations contained in the Eighty-eighth Report on the Ministry of Labour and Employment (Part II)—Directorate General, Resettlement and Employment and Labour Bureau.

#### **6. Statement re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 23rd April, 1962.

#### **7. The Budget (Railways) 1962-63**

General Discussion on the Budget (Railways), 1962-63 commenced.

The following members took part in the debate:—

- (1) Shri Ananda Nambiar
- (2) Shri Frank Anthony
- (3) Shri Harish Chandra Mathur
- (4) Shri Priya Gupta
- (5) Shri Bhagwat Jha Azad
- (6) Shri Indulal Kanaiyalal Yajnik

The discussion was not concluded.

### 8. Private Member's Resolution—Withdrawn

Shri Raghunath Singh moved the following Resolution:—

“This House is of opinion that capital punishment be abolished.”

Five amendments were moved by—

- (1) Dr. L. M. Singhvi
- (2) Shri Ramchandra Bade
- (3) Shri Shree Narayan Das
- (4) Shri Bal Krishna Singh and
- (5) Shri Harish Chandra Mathur

One amendment was ruled out of order.

The following members took part in the debate:—

- (1) Shri Jaipal Singh
- (2) Shri Diwan Chand Sharma
- (3) Shri R. Umanath
- (4) Shri Harish Chandra Mathur
- (5) Shri Ananda Nambiar
- (6) Shrimati Savitri Nigam
- (7) Dr. L. M. Singhvi
- (8) Shri Ramchandra Bade
- (9) Shri Bal Krishna Singh
- (10) Shri R. K. Khadilkar
- (11) Shri Yogendra Jha
- (12) Shri B. N. Datar

Shri Raghunath Singh replied to the debate.

All the amendments were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

### 9. Private Member's Resolution—Under Consideration

Shri M. L. Dwivedi moved the following Resolution:—

“This House is of opinion that Government should take early steps for running more all third class express trains (Janata Expresses) with the object of relieving over-crowding in trains particularly in third class compartments.”

Shri Dwivedi's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd April, 1962.)

M. N. KAUL,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

*Monday, April 23, 1962/Vaisakha 3, 1884 (Saka)*

**No. 6**

**1. Oath or Affirmation**

Two Members made oath or affirmation as follows:—

- 1 in English and
- 1 in Tamil.

**2. Starred Questions**

Starred Questions Nos. 80, 81, 83—94 were orally answered. Replies to remaining questions were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Questions No. 67—126 were laid on the Table.

**4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following papers:—
  - (i) Chinese note dated the 1st March, 1962 regarding renewal of 1954 Trade Agreement between China and India.
  - (ii) Government of India's reply dated the 11th April, 1962.
- (2) A copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
  - (a) S.O. No. 2080 dated the 2nd September, 1961.
  - (b) The Mining Leases (Modification of Terms) Amendment Rules, 1961 published in Notification No. G.S.R. 455 dated the 1st April, 1961.
  - (c) The Minerals (Conservation and Development) (First Amendment) Rules, 1961 published in Notification No. G.S.R. 651 dated the 6th May, 1961.

[P.T.O.]

- (d) The Minerals Conservation and Development (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 951 dated the 22nd July, 1961.
  - (e) Notification No. G.S.R. 880 dated the 8th July, 1961.
  - (f) The Mineral Concession (Amendment) Rules, 1961 published in Notification No. G.S.R. 1133 dated the 16th September, 1961.
  - (g) Notification No. G.S.R. 1199 dated the 30th September, 1961.
  - (h) The Mineral Concession (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 1303 dated the 28th October, 1961.
  - (i) The Mineral Concession (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1446 dated the 9th December, 1961.
  - (j) The Mineral Conservation and Development (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1531 dated the 30th December, 1961.
  - (k) The Mineral Concession (Amendment) Rules, 1962 published in Notification No. G.S.R. 166 dated the 10th February, 1962.
  - (l) The Mineral Conservation and Development (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 114 dated the 27th January, 1962.
- (3) A copy of the Coal Mines (Conservation and Safety) Amendment Rules, 1962 published in Notification No. G.S.R. 60 dated the 13th January, 1962, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952.
  - (4) A copy of the Annual Report of the University Grants Commission for the period from April, 1960 to March, 1961 under section 18 of the University Grants Commission Act, 1956.
  - (5) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1961 published in Notification No. G.S.R. 93 dated the 20th January, 1962, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

## 5. Motions

(i) Dr. Ram Subhag Singh moved the following motion:—

“That Shri S. V. Krishnamoorthy Rao, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri K. Raghu Ramaiah seconded the motion.

(ii) Shri Frank Anthony, Shri Surendranath Dwivedy and Shrimati Renu Chakravarty moved three motions respectively as follows:—

“That Shri Jaipal Singh, a member of this House, be chosen as the Deputy Speaker of this House.”

Dr. L. M. Singhvi, Shri Tridib Kumar Chaudhuri and Shri P. K. Vasudevan Nair seconded the motions respectively.

On the motion moved by Dr. Ram Subhag Singh the House divided, Ayes 258; Noes 97. The motion was adopted and Shri S. V. Krishnamoorthy Rao was chosen as the Deputy Speaker.

## **6. Felicitations to the Deputy Speaker**

The following offered felicitations to the Deputy Speaker:—

- (1) Speaker
- (2) Shri A. K. Gopalan
- (3) Shri Surendranath Dwivedy
- (4) Shri Frank Anthony
- (5) Swami Rameshwaranand
- (6) Shri Jaipal Singh.

The Deputy Speaker in reply thanked the Speaker and the members.

## **7. The Budget (Railways) 1962-63**

General Discussion on the Budget (Railways), 1962-63 continued.

The following members took part in the debate:—

- (1) Shri K. Hanumanthaiya
- (2) Shri Lahri Singh
- (3) Shri A. P. Sharma
- (4) Shri Nanubhai N. Patel
- (5) Dr. Ranen Sen
- (6) Shri Cherian J. Kappen
- (7) Shri Tulshidas Jadhav
- (8) Shri C. L. Narasimha Reddy
- (9) Shri S. Hansda
- (10) Shri Abdul Ghani Goni
- (11) Shri Kashi Ram Gupta
- (12) Shrimati Mahishi Sarojini Bindurao
- (13) Shri Joachim Alva.

The discussion was not concluded.

(Lok Sabha adjourned at 4.01 P.M. and re-assembled at 5 P.M.).

## **8. The Budget (General) 1962-63**

Shri Morarji Desai presented a statement of the estimated receipts and expenditure of the Government of India for the year 1962-63.

## **9. Government Bill—Introduced**

The Finance (No. 2) Bill, 1962.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th April, 1962.)

**M. N. KAUL,**  
Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 24, 1962/Vaisakha 4, 1884 (Saka)

No. 7

**1. Oath or Affirmation**

Two Members made oath or affirmation as follows:—

- 1 in Bengali and
- 1 in Telugu.

**2. Starred Questions**

Starred Questions Nos. 132 to 147 were orally answered. Replies to remaining questions were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Questions Nos. 127 to 140 were laid on the Table.

**4. Short Notice Question**

One Short Notice Question regarding shortage of cotton addressed to the Minister of Commerce and Industry was orally answered and supplementary questions were answered thereon.

**5. Statement by Prime Minister**

The Prime Minister made a statement regarding the situation arising out of the proposed resumption of nuclear tests by the U.S.A.

**6. Calling attention to Matter of Urgent Public Importance**

Shrimati Renu Chakravartty called the attention of the Minister of Home Affairs to the continuing disturbances in the border areas of Maldah district in West Bengal.

The Minister of Home Affairs made a statement in regard thereto.

**7. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of Order No. 18(1)-CL.IV|60, dated the 24th March, 1962, under sub-section (4) of section 89 of the Companies Act, 1956.

[P.T.O.]

- (2) A copy of the Khadi and village Industries Commission (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 448, dated the 7th April, 1962, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956.

**8. Message from Rajya Sabha,**

Secretary reported a message from Rajya Sabha that at its sitting held on the 19th April, 1962, Rajya Sabha had passed the Drugs (Amendment) Bill, 1962.

**9. Bill passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table the Drugs (Amendment) Bill, 1962, as passed by Rajya Sabha.

**10. Statement by the Deputy Minister of Railways**

The Deputy Minister of Railways made a statement regarding the Railway accident caused by a collision between runaway wagons and a passenger bus and a truck at level crossing near Dhanbad on the 23rd April, 1962.

**11. The Budget (Railways) 1962-63**

General Discussion on the Budget (Railways), 1962-63 continued.

The following members took part in the debate:—

- (1) Shri Syam Lal Saraf
- (2) Shri U. M. Trivedi
- (3) Shri Arun Chandra Guha
- (4) Major Raja Bahadur Birendra Bahadur Singh
- (5) Dr. U. Misra
- (6) Dr. Mahadeva Prasad
- (7) Shri Jaganatha Rao
- (8) Shri Era Sezhiyan
- (9) Shri Liladhar Kotoki
- (10) Shrimati T. Lakshmi Kanthamma
- (11) Shri S. V. Ramaswamy
- (12) Shri Bateshwar Singh
- (13) Shri Gurmukh Singh Musafir
- (14) Shri Kisan Patnaik (*Speech unfinished.*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th April, 1962)

**M. N. KAUL,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 25, 1962/Vaisakha 5, 1884 (Saka)

No. 8

### 1. Oath or Affirmation

Sarvashri B. Rajagopala Rao and M. Thirumala Rao made and subscribed the oath in English and took their seats in the House.

### 2. Starred Questions

Starred Questions Nos. 163—171, 173, 176 and 177 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 141—164, 166—168 and 170—182 were laid on the Table.

### 4. Paper laid on the Table

A copy of the Indian Telegraph (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 323 dated the 17th March, 1962, under subsection (5) of section 7 of the Indian Telegraph Act, 1885, was laid on the Table.

### 5. Motions for Election to Committees

(i) Shri S. K. Patil moved the following motion:—

“That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, read with Rule 6(2) thereof, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research.”

The motion was adopted.

(ii) Shri S. K. Patil moved the following motion:—

“That in pursuance of Rule I of the Rules and Regulations of the Indian Central Sugarcane Committee, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Central Sugarcane Committee.”

The motion was adopted.

[P.T.O.]



(iii) Shri Raj Bahadur moved the following motion:—

“That in pursuance of sub-section (2)(a) of Section 4 of the Merchant Shipping Act, 1958, and the National Shipping Board Rules, 1960, framed under the said Act, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board.”

The motion was adopted.

(iv) Dr. Sushila Nayar moved the following motion:—

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act.”

The motion was adopted.

## 6. The Budget (Railways) 1962-63

General Discussion on the Budget (Railways), 1962-63 continued.

The following members took part in the debate:—

- (1) Shri Kisan Patnaik
- (2) Shrimati Satyabhama Devi
- (3) Shri M. Muhammad Ismail
- (4) Swami Rameshwaranand
- (5) Shri Kunwar Krishna Verma
- (6) Shri Panampilli Govinda Menon
- (7) Shri Shivajirao Shankarrao Deshmukh
- (8) Shri Panna Lal Barupal
- (9) Shri Ramchandra Vithal Bade
- (10) Shri Vishwanath Singh Gahmari
- (11) Shri Kamalnayan Bajaj
- (12) Shri S. C. Balakrishnan
- (13) Shri M. K. Kumaran
- (14) Shri Sheo Narain
- (15) Shri D. Ering
- (16) Shri Jaswantraj Mehta
- (17) Shri Mani Ram Bagri
- (18) Shri Purushottamdas R. Patel
- (19) Shri Deorao Shioram Patil
- (20) Shri S. N. Chaturvedi
- (21) Shri Hari Charan Soy
- (22) Shri S. M. Banerjee
- (23) Shri Mohammad Tahir
- (24) Shri Prabhu Dayal Himatsingka
- (25) Shri Bishanchander Seth.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th April, 1962.)

M. N. KAUL,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

Thursday, April 26, 1962/Vaisakha 6, 1884 (Saka)

No. 9

**1. Starred Questions**

Starred Questions Nos. 196—198, 200—206 and 208—210 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 183—187 and 189—222 were laid on the Table.

**3. Calling attention to matter of Urgent Public Importance**

Shri R. Keishing called the attention of the Minister of Steel and Heavy Industries to the situation arising out of the proposed eviction of about 700 families by the authorities of Namrup Fertilizer Project, Assam.

The Minister of Steel and Heavy Industries made a statement in regard thereto.

**4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—
  - (i) G.S.R. No. 1463 dated the 16th December, 1961.
  - (ii) G.S.R. No. 1464 dated the 16th December, 1961.
  - (iii) G.S.R. No. 77 dated the 20th January, 1962.
  - (iv) G.S.R. No. 101 dated the 27th January, 1962.
  - (v) G.S.R. No. 157 dated the 10th February, 1962.
  - (vi) G.S.R. No. 187 dated the 17th February, 1962.
  - (vii) G.S.R. No. 225 dated the 24th February, 1962.
  - (viii) G.S.R. No. 228 dated the 24th February, 1962.
- (2) A copy of the Lok Sahayak Sena (Amendment) Rules, 1961 published in Notification No. S.R.O. 257 dated the 9th

[P.T.O.]

September, 1961, under sub-section (3) of section 11 of the Lok Sahayak Sena Act, 1956.

- (3) A copy each of the following Notifications under section 185 of the Navy Act, 1957:—
- (a) The Navy (Disposal of Private Property) Regulations, 1961 published in Notification No. S.R.O. 389 dated the 30th December, 1961.
  - (b) The Navy (Authorised Deductions) Amendment Regulations, 1961 published in Notification No. S.R.O. 390 dated the 30th December, 1961.
  - (c) The Maintenance of Wives and Children (Rate of Deductions from Pay) Regulations, 1962 published in Notification No. S.R.O. 46 dated the 10th February, 1962 as corrected by S.R.O. No. 89 dated the 10th March, 1962.
- (4) A copy of Notification No. G.S.R. 387 dated the 31st March, 1962 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy of Notification No. G.S.R. 388 dated the 31st March, 1962 containing corrigendum to G.S.R. Nos. 288 and 289 dated the 10th March, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944.
- (6) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
- (a) G.S.R. No. 389 dated the 31st March, 1962.
  - (b) G.S.R. No. 390 dated the 31st March, 1962.
  - (c) G.S.R. No. 391 dated the 31st March, 1962.
  - (d) G.S.R. No. 392 dated the 31st March, 1962.
- (7) A copy of the Central Excise (Fifth Amendment) Rules, 1962 published in Notification No. G.S.R. 393 dated the 31st March, 1962, under section 38 of the Central Excises and Salt Act, 1944.
- (8) A copy of Notification No. G.S.R. 495 dated the 18th April, 1962 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) A copy each of the following Notifications under sub-section (3) of section 28 of the Representation of the People Act, 1950, making certain amendments to the Registration of Electors Rules, 1960:—
- (i) S.O. No. 2315 dated the 21st September, 1961.
  - (ii) S.O. No. 2791 dated the 24th November, 1961.
- (10) A copy of the Conduct of Elections (Amendment) Rules, 1962 published in Notification No. S.O. 597 dated the 27th February, 1962, under sub-section (3) of section 169 of the Representation of the People Act, 1951.

## 5. Motions for Election to Committees

(i) Shri Humayun Kabir moved the following motion:—

“That in pursuance of Sections 31(2)(k) and 32(1) and (4) of the Institute of Technology Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council, to be established under Section 31(1) of the said Act, for the triennium commencing from a date to be notified by the Central Government.”

The motion was adopted.

(ii) Shri Humayun Kabir moved the following motion:—

“That in pursuance of paragraphs 4 and 5 of the late Ministry of Steel, Mines and Fuel Resolution No. 315(1)/57-MIII, dated the 4th May, 1957, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of the Indian School of Mines, Dhanbad.”

The motion was adopted.

## 6. The Budget (Railways) 1962-63

General Discussion on the Budget (Railways), 1962-63 continued.

The following members took part in the debate:—

- (1) Shri P. R. Chakravarti
- (2) Shri Narendrasingh Ranjitsingh Mahida
- (3) Shrimati Jamuna Devi
- (4) Shri C. K. Bhattacharyya
- (5) Shri A. Nesamony
- (6) Shri Bhupendra Narayan Mandal
- (7) Sardar Iqbal Singh
- (8) Shri Dodda Thimmaiah
- (9) Shri Mohan Swarup
- (10) Shri Krishnapal Singh
- (11) Shri Gulabrao Keshavrao Jedhe

Sardar Swaran Singh replied to the debate.

The discussion was concluded.

[P.T.O.]

**7. Motion in reply to the President's Address**

**Shri Harish Chandra Mathur** moved the following motion:—

**"That an Address be presented to the President in the following terms:—**

**"That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 16th April, 1962."**

**Shri Bhagwat Jha Azad** seconded the motion.

**Eighty-six amendments were moved by—**

- (1) **Shri N. Sreekantan Nair**
- (2) **Shri Ram Sewak Yadav**
- (3) **Dr. Ranen Sen**
- (4) **Shri H. P. Chatterjee**
- (5) **Shri A. K. Gopalan**
- (6) **Shri G. G. Swell**
- (7) **Shri Bhupendra Narayan Mandal**
- (8) **Shri Shivamurthy Swamy**
- (9) **Shri R. Keishing**
- (10) **Shri David Munzni**
- (11) **Shri K. Rajaram**
- (12) **Shri Krishnan Manoharan**
- (13) **Shri Homi F. Daji**
- (14) **Shri U. M. Trivedi**
- (15) **Dr. L. M. Singhvi**
- (16) **Shri S. N. Dwivedy**
- (17) **Shri Lahri Singh.**

**The following members took part in the debate:—**

- (1) **Shri H. N. Mukerjee**
- (2) **Dr. L. M. Singhvi**

**The discussion was not concluded.**

**(Lok Sabha adjourned till 11 A.M. on Friday, the 27th April, 1962).**

**M. N. KAUL,  
Secretary**

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Friday, April 27, 1962/Vaisakha 7, 1884 (Saka)*

### No. 10

#### 1. Oath or Affirmation

Two Members made oath or affirmation as follows:—

- 1 in English and
- 1 in Telugu.

#### 2. Starred Questions

Starred Questions Nos. 233 to 239, 241 and 243 to 253 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 223 to 249 were laid on the Table.

#### 4. Calling attention to matter of Urgent Public Importance

Shri Shree Narayan Das called the attention of the Minister of Steel and Heavy Industries to the situation arising out of the scarcity of cement in Bihar.

The Minister of Steel and Heavy Industries made a statement in regard thereto.

#### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Cinematograph (Censorship) Amendment Rules, 1962 published in Notification No. G.S.R. 458, dated the 7th April, 1962, under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (2) A copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1961 published in Notification No. G.S.R. 779, dated the 10th June, 1961, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1968.

[P.T.O.]

- (3) A copy of the Coffee (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 471 dated the 14th April, 1962, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (4) A copy each of the following Notifications under section 30A of the Minimum Wages Act, 1948:—
- (a) The Minimum Wages (Central) Third Amendment Rules, 1961 published in Notification No. G.S.R. 1512, dated the 23rd December, 1961.
- (b) The Minimum Wages (Central) Amendment Rules, 1962 published in Notification No. G.S.R. 213 dated the 17th February, 1962.
- (5) A copy of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
- (a) The Employees' Provident Funds (Second Amendment) Scheme, 1962 published in Notification No. G.S.R. 417, dated the 31st March, 1962.
- (b) The Employees' Provident Funds (Third Amendment) Scheme, 1962 published in Notification No. G.S.R. 460, dated the 7th April, 1962.

#### **6. Statement re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 30th April, 1962.

#### **7. Motions for Election to Committees**

- (i) Shri Manubhai Shah moved the following motion:—

“That in pursuance of clause (e) of sub-section (3) of Section 4 of the Rubber Act, 1947, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board.”

The motion was adopted.

- (ii) Shri Nityanand Kanungo moved the following motion:—

“That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act and the Rules, made thereunder.”

The motion was adopted.

#### **8. Motion in reply to the President's Address**

Discussion on the following motion and amendments thereto moved on the 26th April, 1962, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 18th April, 1962.”

One further amendment was moved by ~~Shrimati Renu Chakravarty.~~

The following members took part in the debate:—

- (1) Shri U. N. Dhebar
- (2) Shri C. L. Narasimha Reddy
- (3) Shri Krishna Chandra Pant
- (4) Shri U. M. Trivedi
- (5) Shri P. G. Karuthiruman
- (6) Shri Shiv Charan Gupta
- (7) Shri K. Rajaram
- (8) Shri N. Sreekantan Nair
- (9) Shri Rajaram Girdharilal Dubey
- (10) Shri Laxmi Narayan Bhanja Deo
- (11) Shri S. N. Dwivedy
- (12) Shri Purushottamdas R. Patel
- (13) Shri Sham Nath
- (14) Shri G. G. Swell
- (15) Shri Homi F. Daji
- (16) Dr. K. L. More (*Speech unfinished.*)

The discussion was not concluded.

**9. Private Members' Bills—Introduced**

- (1) The Code of Criminal Procedure (Amendment) Bill, 1962 (*Amendment of sections 342 and 562*) by Shri M. L. Dwivedi.
- (2) The Factories (Amendment) Bill, 1962 (*Insertion of new section 9A*) by Shri Satis Chandra Samanta.
- (3) The Legislative Councils (Composition) Bill, 1962 by Shri Shree Narayan Das.
- (4) The Civil Aviation (Licensing) Bill, 1962 by Shri J. B. S. Bist.
- (5) The Indian Post Office (Amendment) Bill, 1962 (*Amendment of sections 68 and 69*) by Shri Satis Chandra Samanta.
- (6) The Public Employment (Requirement as to Residence) Amendment Bill, 1962 (*Amendment of section 5*) by Shri J. B. S. Bist.
- (7) The Code of Civil Procedure (Amendment) Bill, 1962 (*Omission of section 87B*) by Shri M. L. Dwivedi.
- (8) The Hoarding and Profiteering Prevention Bill, 1962 by Shri M. L. Dwivedi.
- (9) The Coir Industry (Amendment) Bill, 1962 (*Amendment of sections 10, 20, 21 and 26*) by Shri Satis Chandra Samanta.
- (10) The Film Industry Workers (Improvement of Working Conditions) Bill, 1962 by Shri J. B. S. Bist.
- (11) The Hindu Succession (Amendment) Bill, 1962 (*Insertion of new section 23A*) by Shri J. B. S. Bist.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th April, 1962.)

M. N. KAUL,  
Secretary.



# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, April 30, 1962/Vaisakha 10, 1884 (Saka)

No. 11

### 1. Oath or Affirmation

Two Members made oath or affirmation as follows:—

1 in English and

1 in Oriya.

### 2. Starred Questions

Starred Questions Nos. 269, 270, 272—281, 283—286 and 288—290 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 250—326 and 328—362 were laid on the Table.

### 4. Calling attention to Matters of Urgent Public Importance

(i) Shrimati V. Vimla Devi called the attention of the Minister of Irrigation and Power to the situation arising out of 20 percent power cut in Andhra Pradesh owing to the failure of the Central Government to make necessary foreign exchange arrangements for power projects.

The Minister of Irrigation and Power made a statement in regard thereto and also laid on the Table a detailed statement.

(ii) Shrimati Maimoona Sultan called the attention of the Prime Minister to the reported circulation of a map by the Pakistan High Commission showing certain Indian territories as part of Pakistan.

The Prime Minister made a statement in regard thereto.

(iii) Shri P. C. Borooah called the attention of the Prime Minister to Pakistan U.N. Mission's allegation regarding large scale Muslim concentrations on East Pakistan border.

The Prime Minister made a statement in regard thereto.

[P.T.O.]

## 5. Motions for Election to Committees

(i) Shri S. K. Patil moved the following motion:—

“That in pursuance of clause (9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 254/34/A, dated the 28th May, 1936, as amended by the Ministry of Food and Agriculture Resolution No. F. 4—13/53-Com-II, dated the 17th December, 1955, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Central Jute Committee.”

The motion was adopted.

(ii) Shri S. K. Patil moved the following motion:—

“That in pursuance of sub-section(s) of section 4 of the Indian Oilseeds Committee Act, 1946, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Central Oilseeds Committee.”

The motion was adopted.

## 6. Government Bill—Introduced

The National Cooperative Development Corporation Bill, 1962.

## 7. Motion in Reply to the President's Address

Discussion on the following motion and amendments thereto moved on the 26th and 27th April, 1962, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 18th April, 1962.’”

The following members took part in the debate:—

- (1) Dr. K. L. More
- (2) Shrimati T. Lakshmi Kanthamma
- (3) Bakshi Abdul Rashid
- (4) Dr. M. S. Aney
- (5) Shri Ram Sewak Yadav
- (6) Shri Jagannath Rao Chandriki
- (7) Shri Mathew Maniyangadan
- (8) Shri H. P. Chatterjee
- (9) Shri Gurmukh Singh Musafir
- (10) Shri Shivamurthy Swamy
- (11) Shri B. Bhagavati
- (12) Shri Krishnan Manoharan

- (13) **Shri Bibhuti Mishra**
- (14) **His Highness Maharaja Pratap Keshari Deo**
- (15) **Shri A. Shanker Alva**
- (16) **Shri Hem Barua**
- (17) **Shri S. C. Jamir**
- (18) **Shri Prakash Vir Shastri.**

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st May, 1962.)

**M. N. KAUL,**  
**Secretary.**

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 1, 1962/Vaisakha 11, 1884 (Saka)

No. 12

### 1. Oath or Affirmation

Shri Niranjan Lal made and subscribed the oath in English and took his seat in the House.

### 2. Starred Questions

Starred Questions Nos 299, 301, 302, 304—306, 308, 311—315 and 317—319 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 363—412, 414—422, 424—435, 437—448 and 450-451 were laid on the Table.

### 4. Calling attention to Matters of Urgent Public Importance

(i) Shri Shree Narayan Das called the attention of the Minister of Mines and Fuel to the insufficient supply of coal in Bihar resulting in partial closure of a large number of industrial units.

The Minister of Mines and Fuel made a statement in regard thereto.

(ii) Shrimati Maimoona Sultan called the attention of the Minister of Home Affairs to the fire in huts of refugees outside Red Fort, Delhi, on the 30th April, 1962, resulting in loss of property and rendering about 1,000 persons homeless.

The Minister of Home Affairs made a statement in regard thereto.

(iii) Shri P. C. Borooah called the attention of the Prime Minister to the reported marching of a batch of armed Naga Hostiles towards East Pakistan for receiving at Dacca their leader, Mr. A. Z. Phizo.

The Prime Minister made a statement in regard thereto.

[P.T.O.]

## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952:—
  - (i) G.S.R. No. 492 dated the 21st April, 1962.
  - (ii) G.S.R. No. 493 dated the 21st April, 1962.
- (2) A copy each of the Annual Reports of the Indian Council for Cultural Relations for the years 1959-60, 1960-61 and 1961-62.
- (3) A copy each of the following Rules under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957:—
  - (i) Notification No. F. 34/7/62-Delhi-II published in Delhi Gazette dated the 3rd April, 1962 containing the Delhi Terminal Tax (Amendment) Rules, 1962.
  - (ii) Notification No. 19/108/61-Delhi-II published in Delhi Gazette dated the 5th April, 1962 containing the Delhi Municipal Corporation (Election of Councillors) Amendment Rules, 1962.
- (4) A copy of the Customs and Central Excise Duties Export Drawback (General) Amendment Rules, 1962 published in Notification No. G.S.R. 436 dated the 7th April, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
  - (a) G.S.R. No. 438 dated the 7th April, 1962.
  - (b) G.S.R. No. 439 dated the 7th April, 1962.
  - (c) G.S.R. No. 440 dated the 7th April, 1962.
  - (d) G.S.R. No. 441 dated the 7th April, 1962.
- (6) A copy of the Expenditure-tax (Amendment) Rules, 1962 published in Notification No. G.S.R. 444 dated the 29th March, 1962 under sub-section (3) of section 41 of the Expenditure Tax Act, 1957.

## 6. Statements by Ministers

(i) The Minister of State in the Ministry of Home Affairs made a statement correcting the reply given on the 26th March, 1962 to a supplementary by Shri Bal Raj Madhok on Starred Question No. 205 regarding expansion of Magistracy and police in Delhi.

(ii) The Minister of Steel and Heavy Industries made a statement regarding Bokaro Steel Plant.

## **7. Motion in Reply to the President's Address**

Discussion on the following motion and amendments thereto moved on the 26th and 27th April, 1962, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 18th April, 1962.”

The following members took part in the debate:—

- (1) Shri Harekrushna Mahtab
- (2) Shri R. Keishing
- (3) Shri Brajeshwar Prasad
- (4) Shri Tekur Subramanyam
- (5) Shrimati Mahishi Sarojini Bindurao
- (6) Shri Jai Bahadur Singh
- (7) Shri P. Muthiah
- (8) Shri Jaganath Rao
- (9) Shri R. S. Pandey
- (10) Shri Krishna Deo Tripathi
- (11) Shri Yudhvir Singh Chaudhary
- (12) Shri Madhavrao Laxmanrao Jadhav
- (13) Shri T. Abdul Wahid
- (14) Shri C. R. Basappa
- (15) Maharani Gayatri Devi
- (16) Shri Naval Prabhakar
- (17) Shri R. K. Khadilkar
- (18) Shri P. R. Chakraverti
- (19) Shri Gauri Shanker
- (20) Shri Kamal Nath Tiwari
- (21) Shri H. C. Dasappa
- (22) Shri Mani Ram Bagri
- (23) Shri Sidheshwar Prasad
- (24) Shri Yashpal Singh

The discussion was not concluded.

## **8. Report of Business Advisory Committee**

Shri Shivram Rango Rane presented the First Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd May, 1962).

M. N. KAUL,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

*Wednesday, May 2, 1962/Vaisakha 12, 1884 (Saka)*

**No. 13**

**1. Starred Questions**

Starred Questions Nos. 337—344, 346—349, 351, 353 and 370 were orally answered.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 452—523 were laid on the Table.

**3. Calling Attention to Matters of Urgent Public Importance**

(i) Shri Indrajit Gupta called the attention of the Minister of Labour and Employment to the need to reconstitute the Calcutta Dock Labour Board in view of the cancellation of registration of two out of the three trade unions.

The Minister of Labour made a statement in regard thereto.

(ii) Shri Indulal Yajnik called the attention of the Minister of Commerce and Industry to the attachment of large quantities of high grade cotton in Gujarat by the Textile Commissioner for sale at the present ceiling prices.

The Minister of International Trade made a statement in regard thereto.

**4. Papers laid on the Table**

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

- (i) Government of India's protest dated the 24th March, 1962 regarding violation of air space over Bhutan by Chinese;
- (ii) Chinese note dated the 7th March, 1962 regarding violation of air space by Chinese aircraft over Sherathang, Sikkim;
- (iii) Government of India's reply dated the 4th April, 1962 rejecting the Chinese note of the 7th March, 1962;
- (iv) Chinese note dated the 14th March, 1962 alleging violation of their air space and air-dropping of supplies on Chinese camp;

[P.T.O.]

- (v) Government of India's reply thereto (dated the 17th April, 1962);
  - (vi) Government of India's protest dated the 18th April, 1962 regarding violation of territory by Chinese near Longju in January, 1962;
  - (vii) Chinese protest dated the 20th March, 1962 alleging violation of their air space by Indian aircraft;
  - (viii) Government of India's reply dated the 19th April, 1962 rejecting the Chinese note above;
  - (ix) Chinese note dated the 20th March, 1962 regarding violation of Indian air space by the Chinese aircraft;
  - (x) Government of India's reply dated the 23rd April, 1962;
  - (xi) Chinese note dated the 22nd March, 1962 regarding India-China boundary question;
  - (xii) Government of India's reply dated the 30th April, 1962.
- (2) A copy of the Woollen Textiles (Production and Distribution Control) (Amendment) Order, 1962 published in Notification No. S.O. 1052 dated the 7th April, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy each of the following papers:—
- (i) The Central Silk Board (Amendment) Rules, 1962 published in Notification No. G.S.R. 472 dated the 14th April, 1962, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
  - (ii) The Coffee (Amendment) Rules, 1962 published in Notification No. G.S.R. 498, dated the 19th April, 1962, under sub-section (3) of section 48 of the Coffee Act, 1942.
  - (iii) (a) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
  - (b) Review by the Government on the working of the above Company.
- (4) A copy of Notification No. S.O. 280 dated the 27th January, 1962 making certain amendment to S.O. No. 2838 dated the 16th November, 1960, under section 30A of the Minimum Wages Act, 1948.
- (5) A copy each of the following Notifications making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—
- (i) G.S.R. No. 1454 dated the 9th December, 1961.
  - (ii) G.S.R. No. 1460 dated the 16th December, 1961.
  - (iii) G.S.R. No. 1538 dated the 30th December, 1961.
  - (iv) G.S.R. No. 96 dated the 20th January, 1962.



## 5. Parliamentary Committees—Summary of Work—Laid on the Table

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1961 to 31st March, 1962.

## 6. Motion Re: First Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

"That this House agrees with the First Report of the Business Advisory Committee presented to the House on the 1st May, 1962."

The motion was adopted.

## 7. Motion in Reply to the President's Address

Discussion on the following motion and amendments thereto moved on the 26th and 27th April, 1962, continued:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 18th April, 1962."

Shri Jawaharlal Nehru replied to the debate.

Two amendments moved by Shri N. Sreekantan Nair and Shri Shivamurthy Swamy on the 26th April, 1962, were put to vote and negatived.

One amendment moved by Shrimati Renu Chakravartty on the 27th April, 1962, was put to vote and negatived.

On three amendments moved by Sarvashri Ram Sewak Yadav, A. K. Gopalan and S. N. Dwivedy on the 26th April, 1962, the House divided, Ayes, 58; Noes 177. The amendments were accordingly negatived.

All the other amendments were also negatived.

The motion was adopted.

## 8. The Budget (Railways) 1962-63—Demands for Grants

Discussion on Demand for Grant No. 1 in respect of the Budget (Railways) for 1962-63 commenced.

One hundred and eighty-six cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd May, 1962).

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 3, 1962/Vaisakha 13, 1884 (Saka)

No. 14

### 1. Oath or Affirmation

Shri Hem Raj made and subscribed the oath in Hindi and took his seat in the House.

### 2. Starred Questions

Starred Questions Nos. 380, 382—389, 393—396 and 398 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 524—602, 605—621 and 623—637 were laid on the Table.

### 4. Short Notice Questions

One Short Notice Question regarding Rail-Bus Collision near Dhanbad addressed to the Minister of Railways was orally answered and supplementary questions were answered thereon.

### 5. Calling attention to matters of Urgent Public Importance

(i) Shri Bishan Chandra Seth called the attention of the Minister of Commerce and Industry to the reported threat by the Small Scale Wool-len Manufacturers Association and the Screen Printers Association, Amritsar to close down their concerns.

The Minister of International Trade made a statement in regard thereto.

(ii) Shri Indrajit Gupta called the attention of the Minister of Transport and Communications to the situation arising out of the renewed threat of resignation by the Hooghly Pilots.

The Minister of Shipping made a statement in regard thereto and also laid on the Table a detailed statement.

[P.T.O.]

## 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers:—
  - (i) Audit Report, Defence Services, 1962 under article 151(1) of the Constitution.
  - (ii) Appropriation Accounts of the Defence Services for the year 1960-61 and Commercial Appendix thereto.
- (2) A copy each of the following Notifications making certain further amendments to the Indian Telegraph Rules, 1951, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
  - (i) G.S.R. No. 37 dated the 6th January, 1962.
  - (ii) G.S.R. No. 117 dated the 27th January, 1962.
  - (iii) G.S.R. No. 212 dated the 17th February, 1962.
- (3) A copy of Annual Report of the National Cooperative Development and Warehousing Board for the year 1960-61 and the Annual Consolidated Statement of Accounts of the Board for the year 1959-60 along with the audit report thereon, under sub-section (3) of section 15 and sub-section (4) of section 41 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, respectively.
- (4) A copy each of the following Notifications under section 58 of the Delhi Development Act, 1957:—
  - (i) The Delhi Development (Betterment Charge Arbitration) Rules, 1961 published in Notification No. G.S.R. 1111 dated the 9th September, 1961.
  - (ii) The Delhi Development Authority (Salaries, Allowances and Conditions of Service) Regulations, 1961 published in Notification No. S.O. 2226 dated the 16th September, 1961.
- (5) A copy each of the following Rules under sub-section (4) of section 7 of the Sugar (Regulation of Production) Act, 1961:—
  - (i) The Sugar (Regulation of Production) Rules, 1962 published in Notification No. G.S.R. 72 dated the 15th January, 1962.
  - (ii) The Sugar (Regulation of Production) Amendment Rules, 1962 published in Notification No. G.S.R. 218 dated the 14th February, 1962.
  - (iii) The Sugar (Regulation of Production) Second Amendment Rules, 1962 published in Notification No. G.S.R. 422 dated the 29th March, 1962.
- (6) A copy of the Agricultural Produce (Development and Warehousing) Corporations (Amendment) Rules, 1962 published in Notification No. G.S.R. 499 dated the 20th April, 1962, under sub-section (3) of section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.

## 7. Motions for Election to Committees

(i) Shri S. K. Patil moved the following motion:—

“That in pursuance of sub-section (1)(i) of Section 5 of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act.”

The motion was adopted.

(ii) Shri S. K. Patil moved the following motion:—

“That in pursuance of sub-section (4)(iii) of Section 4 of the Indian Lac Cess Act, 1930, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Lac Cess Committee.”

The motion was adopted.

(iii) Dr. Sushila Nayar moved the following motion:—

“That in pursuance of items (xiii) and (xiv) of rule 20 of the Rules and Regulations of the Indian Council of Medical Research, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research.”

The motion was adopted.

## 8. The Budget (Railways) 1962-63—Demands for Grants

Discussion on Demand for Grant No. 1 in respect of the Budget (Railways) for 1962-63 concluded.

On three cut motions moved by Shri S. M. Banerjee, Shrimati Renu Chakravartty and Shri R. Umanath on the 2nd May, 1962, the House divided, Ayes 42; Noes 141. The cut motions were accordingly negatived.

All the other cut motions moved on the 2nd May, 1962, were also negatived.

The Demand was voted in full as follows:—

Number of Demand	Name of Demand	Amount of Demand
1	Railway Board	81,84,000

## 9. Adjournment Motions and Calling Attention to Matters of Urgent Public Importance

(i) Two adjournment motions given notice of by Shri Nath Pai and Shri Yogendra Jha and five calling attention notices by Sarvashri Nath Pai, P. C. Borooah, Krishnapal Singh, Ramchandra Vithal Bade and Shrimati Maimoona Sultan regarding the Chinese ultimatum demanding the withdrawal of Indian patrols from two check-posts were taken up together

The Prime Minister made a statement in regard thereto.

[P.T.O.]

The Speaker withheld his consent to the moving of the adjournment motions and calling attention notices

(ii) Three adjournment motions given notice of by Sarvashri S. M. Banerjee, Hari Vishnu Kamath and Hem Barua and five calling attention notices by Sarvashri Hem Barua, P. C. Borooah, Ramchandra Vithal Bade, S. M. Banerjee, Raghunath Singh and Shrimati Renu Chakravartty regarding the crossing over of about 150 Naga hostiles into East Pakistan were taken up together.

The Prime Minister made a statement in regard thereto.

The Speaker withheld his consent to the moving of the adjournment motions and calling attention notices.

**10. Half-an-hour discussion on matters arising out of answer to question**

Shri G. Yallamanda Reddy raised a half-an-hour discussion on points arising out of the answer given on the 30th April, 1962 to Starred Question No. 286 regarding major and medium irrigation projects.

Hafiz Mohammad Ibrahim replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th May, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 4, 1962/Vaisakha 14, 1884 (Saka)

No. 15

### 1. Oath or Affirmation

Two Members made oath or affirmation as follows:—

- 1 in English and
- 1 in Hindi.

### 2. Starred Questions

Starred Questions Nos. 416—419, 421—425 and 428—433 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 638—713 and 715—721 were laid on the Table.

### 4. Short Notice Question

One Short Notice Question regarding Fire in Bhilai addressed to the Minister of Steel and Heavy Industries was orally answered and supplementary questions were answered thereon.

### 5. Obituary Reference

The Speaker made a reference to the passing away of Shrimati Kesar Kumari Devi who was a sitting member of Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

### 6. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

(i) Annual Report of the Fertilizer Corporation of India Limited, New Delhi for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Corporation.

[P.T.O.]

(2) A copy each of the following Notifications:—

- (i) Notification No. F.3-A|LRO|61 published in Delhi Gazette dated the 4th December, 1961 containing the Delhi (Urban Areas) Tenants' Relief Rules, 1961, under sub-section (2) of section 8 of the Delhi (Urban Areas) Tenants' Relief Act, 1961.
- (ii) Notification No. F.63|LRO|61-62|178 published in Delhi Gazette dated the 5th April, 1962 containing the Delhi Land Holdings (Ceiling) Rules, 1961, under sub-section (3) of section 27 of the Delhi Land Holdings (Ceiling) Act, 1960.

### 7. President's Message

The Speaker communicated to Lok Sabha the following message from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 18th April, 1962."

### 8. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 7th May, 1962.

### 9. The Budget (Railways) 1962-63—Demands for Grants

Discussion on Demands for Grants Nos. 2 to 18 and 20 in respect of the Budget (Railways) for 1962-63 commenced. Ninety-five cut motions were moved and negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
2	Miscellaneous Expenditure ..	2,10,11,000
3	Payments to Worked Lines and Others ..	21,06,000
4	Working Expenses—Administration ..	31,88,34,000
5	Working Expenses—Repairs and Maintenance ..	101,03,49,000
6	Working Expenses—Operating staff ..	62,07,77,000
7	Working Expenses—Operation (Fuel) ..	62,02,97,000
8	Working Expenses—Operation other than Staff and Fuel ..	20,97,13,000
9	Working Expenses—Miscellaneous Expenses ..	22,60,16,000
10	Working Expenses—Labour Welfare ..	9,34,41,000
11	Working Expenses—Appropriation to Depreciation Reserve Fund ..	50,25,00,000
12	Payments to General Revenues ..	81,85,34,000
13	Open Line Works (Revenue)—Labour Welfare ..	1,11,53,000
14	Open Line Works (Revenue)—Other than Labour Welfare ..	8,25,59,000
15	Construction of New Lines ..	38,69,41,000
16	Open Line Works—Additions ..	268,28,00,000
17	Open Line Works—Replacements ..	83,96,31,000
18	Open Line Works—Development Fund ..	17,23,50,000
20	Appropriation to Development Fund ..	23,21,97,000

**10. Government Bill—Introduced**

The Appropriation (Railways) No. 2 Bill, 1962.

**11. Government Bill—Passed**

The Appropriation (Railways) No. 2 Bill, 1962

The motion for consideration of the Bill was moved by Sardar Swaran Singh.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Sardar Swaran Singh.

The motion was adopted and the Bill was passed.

**12. Private Member's Resolution—Negatived**

Shri M. L. Dwivedi concluded his speech on the following Resolution moved by him on the 21st April, 1962:—

“This House is of opinion that Government should take early steps for running more all third class express trains (Janata Expresses) with the object of relieving over-crowding in trains particularly in third class compartments.”

Two amendments were moved by—

- (1) Shri Basanta Kumar Das
- (2) Shri P. R. Chakravarti

One amendment was ruled out of order.

The following members took part in the debate:—

- (1) Shri Sarjoo Pandey
- (2) Shri S. Hansda
- (3) Shri Jai Bahadur Singh
- (4) Shri Tekur Subramanyam
- (5) Shri Shree Narayan Das
- (6) Shri Ram Sewak Yadav
- (7) Shri Sheo Narain
- (8) Shri Kunwar Krishna Verma
- (9) Shri Naval Prabhakar
- (10) Shri Madhavrao Laxmanrao Jadhav
- (11) Shrimati Sarojini Mahishi
- (12) Shri Shah Nawaz Khan.

Shri M. L. Dwivedi replied to the debate.

The amendments moved by Sarvashri Basanta Kumar Das and P. R. Chakravarti were withdrawn by leave of the House.

[P.T.O.]



On the Resolution the House divided, Ayes 25; Noes 106. The Resolution was accordingly negatived.

**13. Private Member's Resolution—Under Consideration**

Shri Balkrishna Wasnik moved the following Resolution:—

“This House recommends to the Government to set up a Commission to look into the reasons for lesser efficiency and more cost in some of the public sector enterprises than those in the private sector.”

Four amendments were moved by—

- (1) Shri S. M. Banerjee
- (2) Shri Shree Narayan Das
- (3) Shri P. R. Chakravarti.

The following members took part in the debate:—

- (1) Shri P. K. Ghosh
- (2) Shri S. M. Banerjee
- (3) Shri Priya Gupta
- (4) Shri Homi F. Daji (*Speech unfinished.*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th May, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 7, 1962/Vaisakha 17, 1884 (Saka)

No. 16

### 1. Oath or Affirmation

Sarvashri T. T. Krishnamachari, Lalit Sen, Virbhadra Singh, Partap Singh and Chattar Singh made and subscribed the oath in English and took their seats in the House.

### 2. Starred Questions

Starred Questions Nos. 451, 453—461, 463, 464, 466 and 467 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 722—752 and 754—772 were laid on the Table.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Prime Minister to the reported decision of Pakistan and China to negotiate alignment of the boundary between Kashmir and China's Sinkiang.

The Prime Minister made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Rubber (Second Amendment) Rules, 1961, published in Notification No. G.S.R. 29 dated the 6th January, 1962, under sub-section (3) of section 25 of the Rubber Act, 1947.
- (2) A copy of the Grant of Loans to Licensed Salt Manufacturers (Amendment) Rules, 1962, published in Notification No. G.S.R. 137 dated the 3rd February, 1962, under sub-section (3) of section 6 of the Salt Cess Act, 1953.
- (3) A copy each of the following Notifications under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956:—
  - (a) Notification No. G.S.R. 1053 dated the 26th August, 1961, containing the Khadi and Village Industries Commission (Amendment) Rules, 1961.

[P.T.O.]

(b) Notification No. G.S.R. 58 dated the 13th January, 1962, containing the Khadi and Village Industries Commission (Amendment) Rules, 1962.

(c) Notification No. G.S.R. 354 dated the 24th March, 1962 containing the Khadi and Village Industries Commission (Second Amendment) Rules, 1962.

## 6. Motions for Election to Committees

(i) Shri P. S. Naskar moved the following motion:—

“That in pursuance of sub-section (1)(d) of section 4 of the Rajghat Samadhi Act, 1951, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee, subject to the other provisions of the said Act.”

The motion was adopted.

(ii) Shri Jai Sukh Lal Hathi moved the following motion:—

“That in pursuance of section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Employees' State Insurance Corporation.”

The motion was adopted.

## 7. The Budget (General) 1962-63

General Discussion on the Budget (General), 1962-63 commenced.

The following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Maharani Gayatri Devi
- (3) Shri Shankarrao Shantaram More
- (4) Shrimati Sharda Mukerjee
- (5) Shri R. Ramanathan Chettiar
- (6) Shri Hari Vishnu Kamath
- (7) Shri Arun Chandra Guha
- (8) Shri Kashi Ram Gupta
- (9) Shri M. Malaichami
- (10) Shri Shree Narayan Das
- (11) Shri P. S. Nataraja Pillai
- (12) Shri Rameshwar Tantia
- (13) Shri Banarsi Prasad Sinha
- (14) Shri Ansar Harvani
- (15) Shri Shivamurthy Swamy.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th May, 1962).

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, May 8, 1962; Vaisakha 18, 1884 (Saka)

No. 17

### 1. Starred Questions

Starred Questions Nos. 497—501 and 503—514 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 773—860, 862—878, 880, 881, 883, 884, 886—910 and 912—923 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question regarding Criminal Assault on Women in Pathankot Express addressed to the Minister of Transport and Communications was orally answered and supplementary questions were answered thereon.

### 4. Calling attention to matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Defence to the crashing of an I.A.F. Dakota in Nagaland.

The Minister of Defence made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers laid on the Table:—

- (1) A copy each of the following Rules under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
  - (i) The Indian Telegraph (Second Amendment) Rules, 1961, published in Notification No. S.O. 492 dated the 4th March, 1961.
  - (ii) The Indian Telegraph (Eleventh Amendment) Rules, 1961, published in Notification No. G.S.R. 1351 dated the 4th November, 1961.
  - (iii) The Indian Telegraph (Twelfth Amendment) Rules, 1961, published in Notification No. S.O. 3020 dated the 23rd December, 1961.

[P.T.O.]

(2) A copy each of the following Notifications:—

- (i) Notification No. G.S.R. 592 dated the 28th April, 1962, issued under section 3 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.
  - (ii) Notification No. G.S.R. 593 dated the 28th April, 1962, issued under section 10 of the Agricultural Produce (Development and Warehousing) Corporation Act, 1956.
- (3) A copy of the Annual Statement of Accounts and Audit Report of the All India Institute of Medical Sciences, New Delhi, for the year 1959-60, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.

## 6. The Budget (General) 1962-63

General Discussion on the Budget (General), 1962-63 continued.

The following members took part in the debate:—

- (1) Shri R. R. Morarka
- (2) Shrimati Renu Chakravartty
- (3) Shri Inder J. Malhotra
- (4) Shrimati Yashoda Reddy
- (5) Shrimati Sangam Laxmi Bai
- (6) Shri U. M. Trivedi
- (7) Shri Raghunath Singh
- (8) Shri V. B. Gandhi
- (9) Shri Mani Ram Bagri
- (10) Shri Prabhu Dayal Himmatsingka
- (11) Shrimati Akkamma Devi
- (12) Shri Rajaram Girdharalal Dubey
- (13) Shri D. Basumatari
- (14) Sardar Buta Singh
- (15) Shri Gauri Shanker
- (16) Shri Shiv Charan Gupta
- (17) Shri B. P. Mauriya
- (18) Shri Gajraj Singh Rao (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th May, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 9, 1962/Vaisakha 19, 1884 (Saka)

No. 18

### 1. Starred Questions

Starred Questions Nos. 547—556 and 558 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 924—1026 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question regarding Breach in Ankleshwar Pipeline addressed to the Minister of Mines and Fuel was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Prime Minister to the reported release of four I.A.F. Officers by the Naga hostiles.

The Prime Minister made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
  - (i) Report (1959) of the Tariff Commission on the fixation of fair retention price of ammonium sulphate produced by the Sindri Fertilizers and Chemicals Limited.
  - (ii) Supplementary Report (1960) of the Tariff Commission on the fixation of fair retention price of ammonium sulphate produced by the Sindri Fertilizers and Chemicals Limited.
  - (iii) Government Resolution No. Ferts.1(15)/58-Vol. II dated the 16th January, 1962.
  - (iv) Statement explaining the reasons why a copy each of the documents at (i) to (iii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (2) A copy of the Rubber (First Amendment) Rules, 1962 published in Notification No. G.S.R. 206 dated the 17th February, 1962, under sub-section (3) of section 25 of the Rubber Act, 1947.

[P.T.O.]

- (3) A copy of the Certified Accounts of the National Cooperative Development and Warehousing Board for the year 1960-61 and the Audit Report thereon, under sub-section (4) of section 41 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.
- (4) A copy each of the following Notifications:—
- (i) Notification No. 140/12/60-M(v) published in the Manipur Gazette dated the 31st May, 1961 containing the Manipur Land Revenue and Reforms Rules, 1961, under section 169 of the Manipur Land Revenue and Land Reforms Act, 1960.
  - (ii) The Territorial Councils (Election of Members) Rules, 1962 published in Notification No. G.S.R. 5 dated the 1st January, 1962 under sub-section (3) of section 54 of the Territorial Councils Act, 1956.
- (5) A copy each of the following rules under section 38 of the Central Excises and Salt Act, 1944:—
- (a) The Central Excise (First Amendment) Rules, 1962 published in Notification No. G.S.R. 27 dated the 6th January, 1962.
  - (b) The Central Excise (Sixth Amendment) Rules, 1962 published in Notification No. G.S.R. 500 dated the 24th April, 1962.
- (6) A copy of Notification No. G.S.R. 489 dated the 21st April, 1962 containing corrigendum to G.S.R. No. 269 dated the 3rd March, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944.
- (7) A copy of Notification No. G.S.R. 490 dated the 21st April, 1962 under sub-section (4) of section 43B of the Sea Customs Act, 1878.

## 6. The Budget (General) 1962-63

General Discussion on the Budget (General), 1962-63 continued.

The following members took part in the debate:—

- (1) Shri Gajraj Singh Rao
- (2) Shri Nath Pai
- (3) Shrimati Renuka Ray
- (4) Shri F. P. Gaekwad
- (5) Shrimati Savitri Nigam
- (6) Shri Brij Raj Singh
- (7) Shri Kamalnayan Bajaj
- (8) Shrimati Jyotsna Chanda
- (9) Shri Mansinh P. Patel
- (10) Shri R. Muthu Gounder
- (11) Shrimati Kamala Chaudhri
- (12) Shri M. P. Swamy
- (13) Shri V. Govindasamy Naidu
- (14) Shri G. Yallamanda Reddy
- (15) Shri B. R. Bhagat

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th May, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Thursday, May 10, 1962/Vaisakha 20, 1884 (Saka)

No. 19

### 1. Starred Questions

Starred Questions Nos. 610—615, 617—620, 623, 626—632 and 638 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1028—1069 and 1071—1077 were laid on the Table.

### 3. Calling attention to matter of Urgent Public Importance

Shri R. Umanath called the attention of the Minister of Commerce and Industry to the situation arising out of the scarcity of printing paper in Madras.

The Minister of Industry made a statement in regard thereto.

### 4. Papers laid on the Table

A copy of the Revision Applications (Procedure) Rules, 1961 published in Notification No. G.S.R. 1171 dated the 23rd September, 1961 under subsection (2) of section 28A of the Indian Boilers Act, 1923, was laid on the Table.

### 5. The Budget (General) 1962-63

General Discussions on the Budget (General), 1962-63 continued.

The following members took part in the debate:—

- (1) Shri Amar Nath Vidyalkar
- (2) Dr. Panjabrao Deshmukh
- (3) Shri Narendrasingh Ranjitsingh Mahida
- (4) Shri Biren Dutta
- (5) Shri V. C. Parashar

[P.T.O.]



- (6) Shrimati Ramdulari Sinha
- (7) Shri S. M. Banerjee
- (8) Shri Ravindra Varma
- (9) Shri F. H. Mohsin
- (10) Dr. L. M. Singhvi
- (11) Shri Gopal Dutt
- (12) Shri Digambar Singh Chaudhuri
- (13) Shri Prakash Vir Shastri
- (14) Shri Chandramani Lal Choudhry
- (15) Shri Radhelal Vyas
- (16) Shri Gurmukh Singh Musafir

Shri Morarji Desai replied to the debate.

The discussion was concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th May, 1962.)

M. N. KAUL,  
Secretary.

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# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 11, 1962/Vaisakha 21, 1884 (Saka)

No. 20

### 1. Oath or Affirmation

His Highness Maharaja Bhanu Prakash Singh made and subscribed the oath in Hindi and took his seat in the House.

### 2. Starred Questions

Starred Questions Nos. 646—649, 651—655, and 657—663 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1078—1082, and 1084—1186 were laid on the Table.

### 4. Short Notice Question

One Short Notice Question regarding Fire in I.A.C. Skymaster addressed to the Minister of Transport and Communications was orally answered and supplementary questions were answered thereon.

### 5. Adjournment motions and calling attention to matter of Urgent Public Importance

Two adjournment motions given notice of by Shri S. M. Banerjee and Shri Ram Sewak Yadav and one calling attention notice by Shri Mani Ram Bagri regarding the collision between a goods train and a truck at a railway crossing near Andal railway station on the Eastern Railway resulting in several deaths, were taken up together.

The Speaker withheld his consent to the two adjournment motions.

The Deputy Minister of Railways made a statement in response to the calling attention notice.

### 6. Calling attention to matters of Urgent Public Importance

(i) Shri Bishan Chandra Seth called the attention of the Prime Minister to the reported arrival of Mr. Phizo in East Pakistan and the march of another group of hostile Nagas to Pakistan.

[P.T.O.]

The Prime Minister made a statement in regard thereto.

(ii) Shri Bishan Chandra Seth called the attention of the Prime Minister to the reported bomb explosion in the hall of the Municipal building at Vascodagama in Goa.

The Prime Minister made a statement in regard thereto.

(iii) Shri Hari Vishnu Kamath called the attention of the Prime Minister to the charges of undiplomatic and prejudicial activity reportedly levelled against the Pakistani diplomats in Calcutta by the West Bengal Government.

The Prime Minister made a statement in regard thereto.

#### **7. Statement by Prime Minister**

The Prime Minister made a statement regarding the firing on an Indian policeman from the Chinese Trade Agency in Kalimpong on the 22nd March, 1962.

#### **8. Papers laid on the Table**

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

- (i) Audit Report, Posts and Telegraphs, 1962 under article 151(1) of the Constitution.
- (ii) Appropriation Accounts, Posts and Telegraphs, 1960-61.

(2) A copy each of the following papers:—

- (i) Statement regarding the constitution of the Board of Trade.
- (ii) Certified Accounts of the Coir Board, Ernakulam, for the year 1959-60 and Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.

(3) A copy each of the following Rules, under section 296 of the Income-tax Act, 1961:—

- (i) The Income-tax (Certificate Proceedings) Rules, 1962, published in Notification No. S.O. 955 dated the 27th March, 1962, as corrected by Notification No. S.O. 1370, dated the 5th May, 1962.
- (ii) The Income-tax Rules, 1962, published in Notification No. S.O. 969 dated the 31st March, 1962, as corrected by Notification No. S.O. 1371 dated the 7th May, 1962.

#### **9. Statement regarding Demands for Excess Grants (General) for 1959-60**

Shri Morarji Desai presented a Statement showing the Demands for Excess Grants in respect of the Budget (General) for 1959-60.

## 10. Motion for Election to Committee

Shri S. K. Patil moved the following motion:—

“That in pursuance of paragraph 4(13) of the Ministry of Food and Agriculture (Department of Agriculture) (I.C.A.R.) Resolution No. F. 27-12/60-AIII, dated the 7th September, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Central Spices and Cashewnut Committee”.

The motion was adopted.

## 11. The Budget (General) 1962-63—Demands for Grants

Discussion on Demands for Grants Nos. 6, 7 and 113 for which the Ministry of Community Development and Cooperation is responsible commenced.

Thirty cut motions were moved.

The discussion was not concluded.

## 12. Private Members' Bills—Introduced

(1) The Indian Penal Code (Amendment) Bill, 1962 (*Amendment of sections 405 and 406*) by Shri Diwan Chand Sharma.

(2) The Commissions of Inquiry (Amendment) Bill, 1962 (*Amendment of section 8*) by Shri Diwan Chand Sharma.

(3) The Indian Penal Code (Amendment) Bill, 1962 (*Amendment of section 309*) by Shri Diwan Chand Sharma.

(4) The Banking Companies (Amendment) Bill, 1962 (*Amendment of section 46 and insertion of new section 53A*) by Shri Diwan Chand Sharma.

(5) The Gift-tax (Amendment) Bill, 1962 (*Amendment of sections 22, 23, 25, 26, and 35*) by Shri Diwan Chand Sharma.

(6) The Foreign Exchange Regulation (Amendment) Bill, 1962 (*Amendment of sections 2 and 23 and omission of sections 19A etc.*) by Shri Diwan Chand Sharma.

(7) The Subsidiary Banks Merger Bill, 1962 by Shri Diwan Chand Sharma.

(8) The Industrial Disputes (Amendment) Bill, 1962 (*Amendment of section 3*) by Shri Diwan Chand Sharma.

(9) The Industrial Disputes (Amendment) Bill, 1962 (*Amendment of section 15*) by Shri Diwan Chand Sharma.

(10) The Companies (Amendment) Bill, 1962 (*Insertion of sections 43B and 250A and amendment of sections 224 and 237 etc.*) by Shri Diwan Chand Sharma.

(11) The Code of Civil Procedure (Amendment) Bill, 1962 (*Amendment of section 92*) by Shri Diwan Chand Sharma.

(12) The Delhi Rent Control (Amendment) Bill, 1962 (*Amendment of sections 14 and 20 and insertion of new section 48A*) by Shri Naval Prabhakar.

[P.T.O.]

**13. Private Member's Bill—Withdrawn**

*The Factories (Amendment) Bill 1962 (Insertion of new section 9A) by  
Shri Satis Chandra Samanta*

The motion for consideration of the Bill was moved by Shri Satis Chandra Samanta.

The following members took part in the debate:—

- (1) Shri Ramchandra Vithal Bade
- (2) Dr. G. S. Melkote
- (3) Shri Diwan Chand Sharma
- (4) Shri S. M. Banerjee
- (5) Shri Raghunath Singh
- (6) Shri Kashi Nath Pandey
- (7) Shri Dinen Bhattacharya
- (8) Shri A. Shanker Alva
- (9) Shri A. P. Sharma
- (10) Shri Amar Nath Vidyalkar
- (11) Shri Ananda Nambiar
- (12) Shri Hukam Chand Kachhvaiya
- (13) Shri S. N. Chaturvedi
- (14) Shri Jai Sukh Lal Hathi

Shri Satis Chandra Samanta replied to the debate.

The Bill was withdrawn by leave of the House.

**14. Private Member's Bill—Under Consideration**

*The Code of Criminal Procedure (Amendment) Bill, 1962 (Amendment of  
sections 342 and 562) by Shri M. L. Dwivedi*

The motion for consideration of the Bill was moved by Shri M. L. Dwivedi.

The following members took part in the debate:—

- (1) Shri Raghunath Singh
- (2) Shri Hem Raj
- (3) Shri Diwan Chand Sharma
- (4) Shri Gauri Shanker
- (5) Shri S. N. Chaturvedi

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 12th May, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Saturday, May 12, 1962|Vaisakha 22, 1884 (Saka)

No. 21

### 1. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 14th May, 1962.

### 2. Calling Attention to Matters of Urgent Public Importance

(i) Shri S. Hansda called the attention of the Prime Minister to the report submitted by the Indian High Commissioner in Pakistan regarding the situation arising out of the recent communal riots in East Pakistan.

(ii) Shrimati Renu Chakravartty called the attention of the Prime Minister to the 'Dawn' of 10th May, 1962 reproducing accounts of riot affected victims of Malda, West Bengal, written by the Special Correspondent in Pakistan, Mr. Robert Trombell and appearing in New York Times.

The Prime Minister made a statement in regard thereto.

### 3. The Budget (General) 1962-63—Demands for Grants

(1) Discussion on Demands for Grants Nos. 6, 7 and 113 for which the Ministry of Community Development and Cooperation is responsible concluded.

The cut motions moved on the 11th May, 1962, were negatived.

The following Demands were voted in full:—

#### MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
6	Ministry of Community Development and Co-operation . . . . .	24,21,000
7	Community Development Projects, National Extension Service and Co-operation . . . . .	2,82,32,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>	
113	Capital Outlay of the Ministry of Community Development and Co-operation. . . . .	2,56,92,000

[P.T.O.]

(2) Discussion on Demands for Grants Nos. 16 to 22 and 116 for which the Ministry of External Affairs is responsible commenced.

Twenty cut motions were moved.

The discussion was not concluded.

**4. Half-an-Hour Discussion on Matters arising out of Answers to Questions**

Shri Indrajit Gupta raised a half-an-hour discussion on points arising out of the answer given on the 30th April, 1962 to Starred Questions Nos. 272 and 283 regarding Hooghly Pilots.

Shri Raj Bahadur replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th May, 1962).

**M. N. KAUL,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 14, 1962/Vaisakha 24, 1884 (Saka)

No. 22

### 1. Starred Questions

Starred Questions Nos. 692—697, 701, 702, 704—706, 708—711 and 713—716 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1187—1241, 1243, 1245—1283 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question regarding Accident in Cambay addressed to the Minister of Mines and Fuel was orally answered and supplementaries were answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Bishen Chandra Seth called the attention of the Prime Minister to the reported killing of five army men of the 4th Assam Rifles and causing injuries to several others by the Naga hostiles on the 7th May, 1962, near Kongai in Imphal.

The Prime Minister made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon.
  - (ii) Annual Report of the Garden Reach Workshops Limited, Calcutta, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]



- (2) A copy each of the following Rules under sub-section (3) of Section 54 of the Territorial Councils Act, 1956:—
- (i) The Territorial Councils (Consultation with the Union Public Service Commission) Rules, 1960, published in Notification No. G.S.R. 1252, dated the 22nd October, 1960.
  - (ii) The Territorial Councils (Amendment) Rules, 1962 published in Notification No. G.S.R. 216, dated the 17th February, 1962.
- (3) A copy of the Mysore High Court (Vacation) Order, 1962 published in Notification No. S.O. 1088, dated the 14th April, 1962, under sub-section (2) of Section 23A of the High Court Judges (Conditions of Service) Act, 1954.
- (4) A statement showing the recommendations of the Shankar Committee, which have been accepted by Government.
- (5) A copy of Notification No. S.O. 738, dated the 17th March, 1962 under sub-section (5) of section 287 of the Income-tax Act, 1961.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1962, passed by Lok Sabha on the 4th May, 1962.

#### **7. Motions for Election to Committees**

- (i) Shri Humayun Kabir moved the following motion:—

“That in pursuance of paragraph 1(h) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 11-7/60-C-1, dated the 30th March, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution.”

The motion was adopted.

- (ii) Dr. Mono Mohon Das moved the following motion:—

“That in pursuance of the Ministry of Scientific Research and Cultural Affairs Resolution No. 15-226/60-S-II, dated the 23rd March, 1961, as amended by Resolution No. 15-226/60-S-II, dated the 22nd May, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Board for National Atlas and Geographical names for a term of three years commencing from the date of notification in the Official Gazette, subject to other provisions of the said Resolution.”

The motion was adopted.

## 8. The Budget (General) 1962-63—Demands for Grants

Discussion on Demands for Grants Nos. 16 to 22 and 116 for which the Ministry of External Affairs is responsible concluded.

The cut motions moved on the 12th May, 1962, were negatived.

The following Demands were voted in full:—

### MINISTRY OF EXTERNAL AFFAIRS

No. of Demand	Name of Demand	Amount of Demand
I.—EXPENDITURE MET FROM REVENUE		
		Rs.
16	Tribal Areas . . . . .	8,16,49,000
17	Naga Hills -Tuensang Area	3,16,81,000
18	External Affairs . . . . .	10,99,16,000
19	State of Pondicherry	3,33,88,000
20	Dadra and Nagar Haveli Area	19,75,000
21	Goa, Daman and Diu . . . . .	3,95,78,000
22	Other Revenue Expenditure of the Ministry of External Affairs . . . . .	3,60,18,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
116	Capital Outlay of the Ministry of External Affairs . . . . .	67,65,000

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th May, 1962.)

M. N. KAUL,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

*Wednesday, May 16, 1962/Vaisakha 26, 1984 (Saka)*

**No. 23**

**1. Starred Questions**

Starred Questions Nos. 739—746, 748—750, 752-753 and 755-760 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 1284, 1285, 1287—1330, 1334—1337, 1339—1343, 1345—1359, 1361 and 1362 were laid on the Table.

**3. Statement by Minister of Shipping**

The Minister of Shipping made a statement regarding the situation created by the stoppage of work by Hooghly River Pilots.

**4. Motion for Election to Committee**

Shri Manubhai Shah moved the following motion:—

“That in pursuance of sub-section (2) (b) of section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board constituted under the said Act.”

The motion was adopted.

**5. The Budget (General) 1962-63—Demands for Grants**

Discussion on Demands for Grants Nos. 76 to 78 and 133 for which the Ministry of Mines and Fuel is responsible commenced.

Twenty-five cut motions were moved and negatived.

[P.T.O.]

The following Demands were voted in full:—

MINISTRY OF MINES AND FUEL

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Num-ber of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
76	Ministry of Mines and Fuel . . . . .	*22,03,000
77	Geological Survey . . . . .	2,73,46,000
78	Other Revenue Expenditure of the Ministry of Mines and Fuel	₹*10,56,17,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
133	Capital Outlay of the Ministry of Mines and Fuel . . . . .	*62,19,05,000

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th May, 1962.)

M. N. KAUL,  
Secretary.

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\*Inclusive of the amounts voted on account on the 24th March, 1962.

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

Thursday, May 17, 1962/Vaisakha 27, 1884 (Saka)

**No. 24**

**1. Starred Questions**

Starred Questions Nos. 790-791, 794-795, 797—799, 801—804, 806, 811 and 813-814 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 1363—1472 and 1474—1502 were laid on the Table.

**3. Short Notice Question**

One Short Notice Question regarding Electrical Equipment from Russia addressed to the Minister of Irrigation and Power was orally answered and supplementary questions were answered thereon.

**4. Calling attention to matter of Urgent Public Importance**

Shri Hem Barua called the attention of the Minister of Home Affairs to the two explosions reported to have occurred on the 14th and 15th May, 1962 in Delhi.

The Minister of Home Affairs made a statement in regard thereto.

**5. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (i) The Shipping Development Fund Committee (General) Rules, 1960 published in Notification No. G.S.R. 938 dated the 13th August, 1960.
  - (ii) The Shipping Development Fund Committee (General) Amendment Rules, 1960 published in Notification No. G.S.R. 1267 dated the 29th October, 1960.

[P.T.O.]

- (iii) The Merchant Shipping (Carriage of Medical Officers) Rules, 1961 published in Notification No. G.S.R. 987 dated the 29th July, 1961.
  - (iv) The Merchant Shipping (Apprenticeship to Sea Service) Amendment Rules, 1961 published in Notification No. G.S.R. 1265 dated the 14th October, 1961.
  - (v) The Merchant Shipping (Registration of Sailing Vessels) Amendment Rules, 1961 published in Notification No. G.S.R. 1347 dated the 4th November, 1961.
  - (vi) The Merchant Shipping (Registration of Indian Ships) Amendment Rules, 1961 published in Notification No. G.S.R. 1348 dated the 4th November, 1961.
  - (vii) The Merchant Shipping (Certificates of Competency) Rules, 1961, published in Notification G.S.R. No. 1510 dated the 23rd December, 1961.
  - (viii) The Shipping Development Fund Committee (General) Amendment Rules, 1962 published in Notification No. G.S.R. 167 dated the 10th February, 1962.
  - (ix) The Shipping Development Fund Committee (General) Second Amendment Rules, 1962 published in Notification No. G.S.R. 209 dated the 17th February, 1962.
  - (x) The Shipping Development Fund Committee (General) Third Amendment Rules, 1962 published in Notification No. G.S.R. 296 dated the 10th March, 1962.
- (2) A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Roller Mills Wheat Products (Price Control) Amendment Order, 1962 published in Notification No. G.S.R. 637 dated the 8th May, 1962.
  - (ii) The Rice (Madhya Pradesh) Price Control (Fourth Amendment) Order, 1962 published in Notification No. G.S.R. 671 dated the 10th May, 1962.
  - (iii) The Rice (Punjab) Second Price Control (Third Amendment) Order, 1962 published in Notification No. G.S.R. 673 dated the 10th May, 1962.

#### 6. Motions for Election to Committees

- (i) Dr. Ram Subhag Singh moved the following motion:—

“That in pursuance of clause (7—9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 40-26/44-A, dated the 10th April, 1945, as amended by Ministry of Food and Agriculture Resolutions Nos. F. 12-41/53-Com. II and 6-198/58-Com. II/IV, dated the 22nd January, 1955 and 5th March, 1960, respectively, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Indian Central Tobacco Committee.”

The motion was adopted.

(ii) Dr. D. S. Raju moved the following motion:—

“That in pursuance of Rule 4(7) of the Post-Graduate Training Centre in Ayurveda Rules, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Body of the Post-Graduate Training Centre in Ayurveda.”

The motion was adopted.

(iii) Dr. Sushila Nayar moved the following motion:—

“That in pursuance of sub-section (2) (h) of section 5 of the Delhi Development Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority.”

The motion was adopted.

#### 7. The Budget (General) 1962-63—Demands for Grants

Discussion on Demands for Grants Nos. 86, 87 and 135 for which the Ministry of Steel and Heavy Industries is responsible commenced.

Thirty-six cut motions were moved and negatived.

The following Demands were voted in full:—

#### MINISTRY OF STEEL AND HEAVY INDUSTRIES

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
86	Ministry of Steel and Heavy Industries . . . . .	*18,30,000
87	Other Revenue Expenditure of the Ministry of Steel and Heavy Industries . . . . .	*38,90,55,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
135	Capital Outlay of the Ministry of Steel and Heavy Industries . . . . .	*95,57,43,000

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th May, 1962.)

M. N. KAUL,  
Secretary.

\*Inclusive of the amounts voted on account on the 24th March, 1962.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 18, 1962/Vaisakha 28, 1884 (Saka)

No. 25

### 1. Starred Questions

Starred Questions Nos. 835-A, 837—839, 841, 842, 844, 847, 848, 851—854, 857—860 and 863—866 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1503—1513, 1515—49 and 1552—1601 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Annual Report of the Coal Board for the year 1960-61.
- (2) A copy each of the following Orders under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—
  - (i) The Madhya Bharat Medical Council (Reconstitution) Order, 1961, published in Notification No. G.S.R. 1418 dated the 2nd December, 1961.
  - (ii) The Bombay Labour Welfare Board (Reconstitution) Amendment Order, 1962, published in Notification No. G.S.R. 80 dated the 20th January, 1962.
- (3) A copy each of the following Rules under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
  - (i) The Post Office Savings Certificates (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 353 dated the 24th March, 1962.
  - (ii) The Post Office Savings Certificates (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 469 dated the 14th April, 1962.

[P.T.O.]



#### 4. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 21st May, 1962.

#### 5. Motions for Election to Committees

(i) Shri V. K. Krishna Menon moved the following motion:—

“That in pursuance of sub-section (1) (i) of section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of their election, subject to the other provisions of the said Act and the National Cadet Corps Rules, 1948.”

The motion was adopted.

(ii) Shri Humayun Kabir moved the following motion:—

“That in pursuance of paragraph 3(5) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 21-1/61-C.I., dated the 29th June, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Anthropology, for the term beginning from the date of their election and ending on the 28th June, 1964, subject to the other provisions of the said Resolution.”

The motion was adopted.

(iii) Shri Humayun Kabir moved the following motion:—

“That in pursuance of clause 14(v) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 2.1 and 2.1.1 of the regulations of the Institute, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Institute.”

The motion was adopted.

#### 6. The Budget (General) 1962-63—Demands for Grants

Discussion on Demands for Grants Nos. 66 to 68, 130 and 131 for which the Ministry of Irrigation and Power is responsible commenced.

Forty-three cut motions were moved.

The discussion was not concluded.

#### 7. Private Members' Resolutions—Withdrawn

(i) Discussion on the following Resolution by Shri Balkrishna Wasnik and amendments thereto moved on the 4th May, 1962, continued:—

“This House recommends to the Government to set up a Commission to look into the reasons for lesser efficiency and more cost in some of the public sector enterprises than those in the private sector.”

The following members took part in the debate:—

- (1) Shri Homi F. Daji
- (2) Shri P. R. Chakraverti
- (3) Shri Prabhat Kar
- (4) Pandit D. N. Tiwary
- (5) Shri Indrajit Gupta
- (6) Shri Ram Sewak Yadav
- (7) Shri Manubhai Shah.

Shri Balkrishna Wasnik replied to the debate.

The amendments moved on the 4th May, 1962, were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

(ii) Shri A. K. Gopalan moved the following Resolution:—

“This House calls upon the Government to initiate economic, political and other measures aimed at curbing the growth of monopolies and distributing the fruits of national economic advance more equitably among all sections of the people.”

One amendment was moved by Shri P. R. Chakraverti.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Gulzarilal Nanda.

The amendment moved by Shri P. R. Chakraverti was negatived.

The Resolution was withdrawn by leave of the House.

#### 8. Private Member's Resolution—Under Consideration

Shri Inder J. Malhotra moved the following Resolution:—

“In order to create a cooperative tempo and achieve the target of the service co-operatives in all parts of the country, this House calls upon the Government to take immediate steps to organise at least one nucleus co-operative farming society in every State and Union Territory of the Indian Union and to mobilise more vigorously all resources and public relations channels available in the country.”

Shri K. K. Warior commenced his speech on the Resolution which was not concluded.

#### 9. Half-an-hour discussion on matters arising out of answer to question

Shri A. K. Gopalan raised a half-an-hour discussion on points arising out of the answer given on the 1st May, 1962 to Starred Question No. 308 regarding Government Employees.

Shri Lal Bahadur Shastri replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st May, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 21, 1962/Vaisakha 31, 1884 (Saka)

No. 26

### 1. Starred Questions

Starred questions Nos. 883—885, 887—889, 891, 893, 897, 898, 900 and 901 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1602—1659 were laid on the Table.

### 3. Short Notice Question

Reply to a Short Notice Question regarding Strike by Workers of Veer Arjun Press, Delhi, addressed to the Minister of Labour and Employment was laid on the Table, the Member being absent.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 1408 dated the 25th November, 1961, under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy of Report of the Ganga Brahmaputra Water Transport Board for the year 1961.

### 5. President's Assent to Bill

Secretary laid on the Table the Appropriation (Railways) No. 2 Bill, 1962 passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 18th April, 1962.

### 6. Statement by Minister of Shipping

The Minister of Shipping made a statement regarding the resumption of work by the Hooghly River Pilots.

[P.T.O.]

## 7. Motion for Election to Committee

Shri Manubhai Shah moved the following motion:—

“That in pursuance of sub-rule (1) (e) of Rule 4 of the Coir Industry Rules, 1954, as amended by S.R.O. No. 3983, dated the 12th December, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government.”

The motion was adopted.

## 8. The Budget (General) 1962-63—Demands for Grants

(i) Discussion on Demands for Grants Nos. 66 to 68, 130 and 131 for which the Ministry of Irrigation and Power is responsible concluded.

The cut motions moved on the 18th May, 1962, were negatived.

The following Demands were voted in full:—

### MINISTRY OF IRRIGATION AND POWER

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
66	Ministry of Irrigation and Power . . . . .	20,58,000
67	Multi-purpose River Schemes . . . . .	91,97,000
68	Other Revenue Expenditure of the Ministry of Irrigation and Power . . . . .	2,48,93,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
130	Capital Outlay on Multi-purpose River Schemes . . . . .	7,52,56,000
131	Other Capital Outlay of the Ministry of Irrigation and Power . . . . .	11,42,98,000

(ii) Discussion on Demands for Grants Nos. 88 to 98 and 136 to 140 for which the Ministry of Transport and Communications is responsible commenced.

Seventy cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd May, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 22, 1962/Jyaistha 1, 1884 (Saka)

No. 27

### 1. Starred Questions

Starred Questions Nos. 915—922, 925—928, 930—932, 934—938 and 940—44 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1660—1756 and 1758—1779 were laid on the Table.

### 3. Calling attention to matters of Urgent Public Importance

(i) H. H. Maharaja Pratap Keshari Deo called the attention of the Prime Minister to the reported entry of some Chinese into Indian territory and their taking photographs of Jogbani town.

The Minister of State in the Ministry of External Affairs made a statement in regard thereto.

(ii) Shri Hem Barua called the attention of the Prime Minister to the reported denial of facilities by the Chinese Government to the Indian Embassy in Peking for celebrating the Republic Day this year.

The Minister of State in the Ministry of External Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

A copy each of the following Notifications making certain further amendments to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, was laid on the Table:—

(i) Notification No. F. 12/57/60-Transport published in Delhi Gazette dated the 1st June, 1961.

(ii) Notification No. F. 12/186/59-Transport published in Delhi Gazette dated the 18th January, 1962.

### 5. The Budget General 1962-63—Demands for Grants

Discussion on Demands for Grants Nos. 88 to 98 and 136 to 140 for which the Ministry of Transport and Communications is responsible continued.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd May, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 23, 1962/Jyaistha 2, 1884 (Saka)

No. 28

### 1. Starred Questions

Starred Questions Nos. 948—953, 958—962 and 965—968 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1780—1826, 1828—1871 and 1873—1888 were laid on the Table.

### 3. Calling attention to matter of Urgent Public Importance

Shri Mani Ram Bagri called the attention of the Minister of Railways to the railway accident at Sealdah on the 22nd May, 1962 resulting in injuries to 41 persons.

The Deputy Minister of Railways made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

(i) Annual Report of the Council of Scientific and Industrial Research for the year 1961-62.

(ii) Annual Technical Report of the Council of Scientific and Industrial Research for the year 1960-61.

(2) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1962 published in Notification No. G.S.R. 382 dated the 31st March, 1962, under clause (5) of article 320 of the Constitution, together with an explanatory note.

[P.T.O.]

## 5. Motion for Election to Committee

Shri Humayun Kabir moved the following motion:—

“That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10|44-E. III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the present term of the Council ending on the 29th April, 1964, subject to the other provisions of the said Resolution.”

The motion was adopted.

## 6. The Budget (General) 1962-63—Demands for Grants

(i) Discussion on Demands for Grants Nos. 88 to 98 and 136 to 140 for which the Ministry of Transport and Communications is responsible concluded.

The cut motions moved on the 21st May, 1962 were negatived.

The following Demands were voted in full:—

### MINISTRY OF TRANSPORT AND COMMUNICATIONS

Number of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
88	Ministry of Transport and Communications . . . . .	77,15,000
89	Meteorology . . . . .	1,59,00,000
90	Central Road Fund . . . . .	3,38,19,000
91	Communications (including National Highways) . . . . .	5,67,50,000
92	Mercantile Marine . . . . .	62,72,000
93	Lighthouses and Lightships . . . . .	72,78,000
94	Aviation . . . . .	4,24,07,000
95	Overseas Communications Service . . . . .	1,20,50,000
96	Other Revenue Expenditure of the Ministry of Transport and Communications . . . . .	2,37,72,000
97	Indian Posts and Telegraphs Department (including Working expenses) . . . . .	61,89,55,000
98	Posts and Telegraphs Dividend to General Revenues and Appropriations to Reserve Funds . . . . .	10,44,00,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
136	Capital Outlay on Roads . . . . .	37,66,50,000
137	Capital Outlay on Ports . . . . .	2,87,86,000
138	Capital Outlay on Civil Aviation . . . . .	3,06,85,000
139	Other Capital Outlay of the Ministry of Transport and Communications . . . . .	6,72,74,000
140	Capital Outlay on Indian Posts and Telegraphs (not met from Revenue) . . . . .	19,18,57,000

(ii) Discussion on Demands for Grants Nos. 39 to 44 and 124 to 126 for which the Ministry of Food and Agriculture is responsible commenced.

One hundred and twelve cut motions were moved.

The discussion was not concluded.

**7. Half-an-hour discussion on matters arising out of answer to question**

Shri Hari Vishnu Kamath raised a half-an-hour discussion on points arising out of the answer given on the 21st May, 1962 to Starred Question No. 900 regarding anti-Indian publicity by the Chinese Embassy in New Delhi.

Shrimati Lakshmi N. Menon replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th May, 1962.)

**M. N. KAUL,**  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 24, 1962/Jyaistha 3, 1884 (Saka)

No. 29

### 1. Starred Questions

Starred Questions Nos. 993—1000, 1002, 1004—1010, 1012, 1015 and 1019—1020 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1889—1938 were laid on the Table.

### 3. Suspension of Member

Shri Mani Ram Bagri was suspended from the service of the House for seven days.

### 4. Calling attention to matter of Urgent Public Importance

Shrimati Maimoona Sultan called the attention of the Minister of Defence to the reported train accident in Elisabethville and the injuries caused thereby to the Indian soldiers.

The Minister of Defence made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Employees' Provident Funds (Fourth Amendment) Scheme, 1962, published in Notification No. G.S.R. 633 dated the 5th May, 1962, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (2) A copy of the Collection of Statistics (Central) Amendment Rules, 1962 published in Notification No. S.O. 1309 dated the 5th May, 1962, under sub-section (3) of section 14 of the Collection of Statistics Act, 1953.

[P.T.O.]

## 6. The Budget (General) 1962-63—Demands for Grants

(i) Discussion on Demands for Grants Nos. 39 to 44 and 124 to 126 for which the Ministry of Food and Agriculture is responsible concluded.

The cut motions moved on the 23rd May, 1962 were negatived.

The following Demands were voted in full:—

### MINISTRY OF FOOD AND AGRICULTURE

No. of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
39	Ministry of Food and Agriculture . . . . .	61,56,000
40	Agriculture . . . . .	2,80,09,000
41	Agricultural Research . . . . .	4,07,02,000
42	Animal Husbandry . . . . .	82,71,000
43	Forest . . . . .	67,55,000
44	Other Revenue Expenditure of the Ministry of Food and Agriculture . . . . .	15,59,39,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
124	Capital Outlay on Forests . . . . .	10,73,000
125	Purchase of Foodgrains . . . . .	1,41,80,81,000
126	Other Capital Outlay of the Ministry of Food and Agriculture . . . . .	47,19,29,000

(ii) Discussion on Demands for Grants Nos. 79 to 85 and 134 for which the Ministry of Scientific Research and Cultural Affairs is responsible commenced.

Thirty-one cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th May, 1962.)

M. N. KAUL,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

**[Brief Record of Proceedings]**

*Friday, May 25, 1962/Jyaistha 4, 1884 (Saka)*

**No. 30**

**1. Starred Questions**

Starred Questions Nos. 1038—1040, 1042, 1043, 1045, 1047—1050, 1052—1056 and 1058 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 1939—1949, 1951—56, 1958—1981 and 1983—2025 were laid on the Table.

**3. Short Notice Questions**

One Short Notice Question regarding Enhancement of Water Rate in Delhi addressed to the Minister of Health was orally answered and supplementary questions were answered thereon.

**4. Calling Attention to Matter of Urgent Public Importance**

Shri S. M. Banerjee called the attention of the Minister of Railways to the collision between a goods train and a Military Vehicle Special at Sivaramapuram station on the Madras-Guntakal section.

The Deputy Minister of Railways made a statement in regard thereto.

**5. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A statement on the revision of concessional tariffs and periods for Trunk Calls.
- (2) A statement on rationalisation of Trunk Tariffs.

[P.T.O.]

(3) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(a) Notification No. 173/F. 68-120/60-Pub. published in Andaman and Nicobar Gazette dated the 30th August, 1961, containing the Andaman and Nicobar Islands (Licensing of Conductors for Stage Carriages) Rules, 1961.

(b) Notification No. 25/20/60-1(Tpt) published in Manipur Gazette dated the 5th September, 1961, making certain amendments to the Manipur Motor Vehicles Rules, 1951.

(4) A copy each of the following Notifications making certain further amendments to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(a) Notification No. F. 12/53/60-Transport published in Delhi Gazette dated the 16th November, 1961.

(b) Notification No. F. 21/3/60-Transport published in Delhi Gazette dated the 14th December, 1961.

(c) Notification No. F. 12/38/57-61 Transport published in Delhi Gazette dated the 18th January, 1962.

#### **6. Financial Committees (1961-62)—A Review—Laid on the Table**

Secretary laid on the Table a copy of "Financial Committees (1961-62)—A Review."

#### **7. Motions for Election to Committees**

(i) Dr. Ram Subhag Singh moved the following motion:—

"That in pursuance of clause 3(vi) of Ministry of Agriculture (now Food and Agriculture) Resolution No. F. 43-11/48-Comm., dated the 21st May, 1949, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Indian Central Arecanut Committee."

The motion was adopted.

(ii) Dr. Ram Subhag Singh moved the following motion:—

"That in pursuance of clause (g) of Section 4 of the Indian Coconut Committee Act, 1944, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Central Coconut Committee."

The motion was adopted.

#### **8. The Budget (General) 1962-63—Demands for Grants**

(i) Discussion on Demands for Grants Nos. 79 to 85 and 134 for which the Ministry of Scientific Research and Cultural Affairs is responsible concluded.

The cut motions moved on the 24th May, 1962 were negatived.

The following Demands were voted in full:—

**MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS**

Number of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
79	Ministry of Scientific Research and Cultural Affairs . . . . .	29,31,000
80	Archaeology . . . . .	93,80,000
81	Survey of India . . . . .	2,72,80,000
82	Botanical Survey . . . . .	22,46,000
83	Zoological Survey . . . . .	18,71,000
84	Scientific Research and Cultural Affairs . . . . .	14,88,59,000
85	Other Revenue Expenditure of the Ministry of Scientific Research and Cultural Affairs . . . . .	52,49,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
134	Capital Outlay of the Ministry of Scientific Research and Cultural Affairs . . . . .	2,73,07,000

(ii) Discussion on Demands for Grants Nos. 45 to 47 and 127 for which the Ministry of Health is responsible commenced.

Sixty-two cut motions were moved.

The discussion was not concluded.

**9. Private Members' Bills—Introduced**

(1) The Representation of the People (Amendment) Bill, 1962 (*Amendment of section 7*) by Shri Diwan Chand Sharma.

(2) The Parliament Library Bill, 1962, by Shri Diwan Chand Sharma.

(3) The Child Marriage Restraint (Amendment) Bill, 1962 (*Amendment of sections 2 and 3*) by Shri Diwan Chand Sharma.

(4) The Mines (Amendment) Bill, 1962 (*Amendment of sections 12, 64, 66, 67, 70, 72C and 73*) by Shri Satis Chandra Samanta.

(5) The Untouchability (Offences) Amendment Bill, 1962 (*Amendment of sections 3 and 4*) by Shri S. M. Siddiah.

**10. Private Members' Bills—withdrawn**

(i) *The Code of Criminal Procedure (Amendment) Bill, 1962 (Amendment of sections 342 and 562)* by Shri M. L. Dwivedi.

[P.T.O.]

Discussion on the motion for consideration of the Bill, moved on the 11th May, 1962, continued.

Shri B. N. Datar took part in the debate.

Shri M. L. Dwivedi replied to the debate.

The Bill was withdrawn by leave of the House.

(ii) *The Public Employment (Requirement as to Residence) Amendment Bill, 1962 (Amendment of section 5) by Shri J. B. S. Bist*

The motion for consideration of the Bill was moved by Shri J. B. S. Bist.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri B. N. Datar

Shri J. B. S. Bist replied to the debate.

The Bill was withdrawn by leave of the House.

#### 11. **Private Member's Bill—under consideration**

*The Legislative Councils (Composition) Bill, 1962 by Shri Shree Narayan Das*

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st December, 1962 was moved by Shri Shree Narayan Das.

The following members took part in the debate:—

- (1) Shri Raghunath Singh
- (2) Pandit K. C. Sharma
- (3) Shri S. M. Banerjee
- (4) Shri C. K. Bhattacharyya
- (5) Shri Arun Chandra Guha
- (6) Shri P. R. Chakraverti
- (7) Shri K. K. Warior
- (8) Shri Lahri Singh

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 26th May, 1962.)

M. N KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Saturday, May 26, 1962/Jyaishta 5, 1884 (Saka)

No. 31

### 1. Paper Laid on the Table

A copy of Annual Report of the Administrative Vigilance Division for the period from 1st January to 31st December, 1961, was laid on the Table.

### 2. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 28th May, 1962.

### 3. The Budget (General) 1962-63—Demands for Grants

(i) Discussion on Demands for Grants Nos. 45 to 47 and 127 for which the Ministry of Health is responsible concluded.

The cut motions moved on the 25th May, 1962 were negatived.

The following Demands were voted in full:—

#### MINISTRY OF HEALTH

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
45	Ministry of Health	13,72,000
46	Medical and Public Health	7,42,28,000
47	Other Revenue Expenditure of the Ministry of Health	87,10,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
127	Capital Outlay of the Ministry of Health	9,10,61,000

(ii) Discussion on Demands for Grants Nos. 13 to 15 and 115 for which the Ministry of Education is responsible commenced.

Eighty-eight cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th May, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 28, 1962/Jyaistha 7, 1884 (Saka)

No. 32

### 1. Starred Questions

Starred Questions Nos. 1070, 1072, 1074-1075, 1077—1081, 1083—1086 and 1090—1093 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2026—2038, 2040—2060 and 2062—2115 were laid on the Table.

### 3. Calling attention to matters of Urgent Public Importance

(i) Shri Hem Barua called the attention of the Minister of Defence to the reported entry of some Chinese into Gorakhpur and Basti Districts of Uttar Pradesh and taking photographs on the 21st and 22nd May, 1962.

The Minister of Defence made a statement in regard thereto.

(ii) Shri F. H. Mohsin called the attention of the Minister of Transport and Communications to the crash of Darbhanga Aviation's freighter Dakota in Rajshahi district of East Pakistan resulting in the death of its four occupants.

The Deputy Minister of Transport and Communications made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the International Copyright (Fifth Amendment) Order, 1962 published in Notification No. S.O. 1190 dated the 18th April, 1962, under section 43 of the Copyright Act, 1957.
- (2) A statement correcting the reply given on the 29th March, 1962 to a supplementary by Shri Harish Chandra Mathur on Starred Question No. 289 regarding unauthorised constructions in Delhi.
- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—
  - (a) G.S.R. No. 311 dated the 17th March, 1962.
  - (b) G.S.R. No. 352 dated the 24th March, 1962.
  - (c) G.S.R. No. 381 dated the 31st March, 1962.
  - (d) G.S.R. No. 426 dated the 7th April, 1962.
  - (e) G.S.R. No. 573 dated the 28th April, 1962.

[P.T.O.]



- (4) A copy of Notification No. G.S.R. 424 dated the 7th April, 1962 making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (5) A copy each of the following Orders under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—
- (a) The Bombay Nursing Council (Reorganisation) Order, 1962 published in Notification No. G.S.R. 125 dated the 3rd February, 1962.
- (b) The Treasurer of Charitable Endowments, Bombay (Reconstitution) Order, 1962 published in Notification No. G.S.R. 217 dated the 17th February, 1962.
- (6) A copy of the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1962 published in Notification No. G.S.R. 684 dated the 19th May, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1956.

#### 5. Statements by Ministers

(i) The Minister of Education made a statement correcting the reply given on the 20th March, 1962 to a supplementary by Shrimati Renuka Ray on Starred Question No. 125 regarding cheap American books.

(ii) The Minister of Defence made a statement regarding bunkers on Assam-East Pakistan border re-occupied by Pakistan.

#### 6. The Budget (General) 1962-63—Demands for Grants

(i) Discussion on Demands for Grants Nos. 13 to 15 and 115 for which the Ministry of Education is responsible concluded.

The cut motions moved on the 26th May, 1962 were negatived.

The following Demands were voted in full:—

#### MINISTRY OF EDUCATION

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
13	Ministry of Education	34,91,000
14	Education	13,45,68,000
15	Other Revenue Expenditure of the Ministry of Education	2,21,50,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>	
115	Capital Outlay of the Ministry of Education	7,48,000

(ii) Discussion on Demands for Grants Nos. 63 to 65 and 129 for which the Ministry of Information and Broadcasting is responsible commenced.

Fifty-five cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th May, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Tuesday, May 29, 1962/Jyaistha 8, 1884 (Saka)*

No. 33

### 1. Starred Questions

Starred Questions Nos. 1114, 1116—1119, 1121—1126, 1128—1132 and 1134—1136 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2116 to 2167 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question regarding Gorakhpuri workers in coal mines at Kothagudium addressed to the Minister of Labour and Employment was orally answered.

### 4. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Sarvashri H. N. Mukerjee, Prabhat Kar, Ranen Sen and K. K. Warior regarding the statement made by Shri B. K. Nehru, Ambassador in U.S.A., about India's Defence Forces.

Shri H. N. Mukerjee then asked for the leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Speaker informed that the member did not have the leave of the House.

### 5. Calling Attention to Matters of Urgent Public Importance

(i) Shri Hari Vishnu Kamath called the attention of the Prime Minister to the statement made by Shri B. K. Nehru, Ambassador in U.S.A., about India's Defence Forces.

The Prime Minister made a statement in regard thereto.

(ii) Shri Bhagwat Jha Azad called the attention of the Prime Minister to certain remarks made by Shri B. K. Nehru, Ambassador in U.S.A., about the Minister of Defence.

[P.T.O.]

The Prime Minister made a statement in regard thereto.

(iii) Dr. L. M. Singhvi called the attention of the Minister of Home Affairs to the fire in Sadar Bazar area in Delhi on the 28th May, 1962.

The Minister of State of Home Affairs made a statement in regard thereto.

#### 6. Papers Laid on the Table

A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956, was laid on the Table:—

- (i) The Companies (Appeal to the Central Government) (Amendment) Rules, 1962 published in Notification No. G.S.R. 651 dated the 12th May, 1962.
- (ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1962 published in Notification No. G.S.R. 653 dated the 12th May, 1962.

#### 7. The Budget (General) 1962-63—Demands for Grants

(i) Discussion on Demands for Grants Nos. 63 to 65 and 129 for which the Ministry of Information and Broadcasting is responsible concluded.

The cut motions moved on the 28th May, 1962 were negatived.

The following Demands were voted in full:—

#### MINISTRY OF INFORMATION AND BROADCASTING

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	<b>1</b>
63	Ministry of Information and Broadcasting	11,43,000
64	Broadcasting	4,27,90,000
65	Other Revenue Expenditure of the Ministry of Information and Broadcasting	3,14,51,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>	
129	Capital Outlay of the Ministry of Information and Broadcasting	2,10,00,000

(ii) Discussion on Demands for Grants Nos. 73 to 75 for which the Ministry of Law is responsible commenced.

Nineteen cut motions were moved and negatived.

The following Demands were voted in full:—

**MINISTRY OF LAW**

Number of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
73	Ministry of Law . . . . .	33,98,000
74	Elections . . . . .	1,26,23,000
75	Other Revenue Expenditure of the Ministry of Law	2,43,000

(iii) Discussion on Demands for Grants Nos. 8 to 12 and 114 for which the Ministry of Defence is responsible commenced.

Fifty-nine cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th May, 1962).

**M. N. KAUL,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 30, 1962/Jyaistha 9, 1884 (Saka)

No. 34

### 1. Starred Questions

Starred Questions Nos. 1164—1166, 1168—1170, 1172, 1174—1176, 1178, 1179, 1181, 1183 and 1184 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2168—2278 and 2280—2315 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Delhi Motor Vehicles Rules, 1940:—
  - (i) Notification No. F. 12/34/60-Transport published in Delhi Gazette dated the 7th September, 1961.
  - (ii) Notification No. F. 12/54/61-Transport published in Delhi Gazette dated the 21st September, 1961.
- (2) A copy of the Indian Medical Council (Post-graduate Medical Education Committee) Rules, 1961 published in Notification No. S.O. 1699 dated the 22nd July, 1961, under sub-section (2) of section 32 of the Indian Medical Council Act, 1956.
- (3) A copy of the Fertiliser (Control) Third Amendment Order, 1962 published in Notification No. G.S.R. 656 dated the 12th May, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

### 4. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the First Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

## 5. Motions for Election to Committees

(i) Dr. Sushila Nayar moved the following motion:—

“That in pursuance of clause 3(vii) of the Rules and Regulations of the Tuberculosis Association of India, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India.”

The motion was adopted.

(ii) Dr. Ram Subhag Singh moved the following motion:—

“That in pursuance of the Ministry of Agriculture (now Food and Agriculture) Resolution No. F. 16-72/47-Policy, dated the 8th November, 1948, as amended to date, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee for a period of three years.”

The motion was adopted.

## 6. The Budget (General) 1962-63—Demands for Grants

Discussion on Demands for Grants Nos. 8 to 12 and 114 for which the Ministry of Defence is responsible continued.

Ten further cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 31st May, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 31, 1962/*Jyaishta* 10, 1884 (*Saka*)

No. 35

### 1. Starred Questions

Starred Questions Nos. 1196—1201, 1204—1213 and 1215 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2316—2378 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question regarding Fertilizer Projects addressed to the Minister of Steel and Heavy Industries was orally answered and supplementary questions were answered thereon.

### 4. Calling attention to matters of Urgent Public Importance

(i) Shri Hem Barua called the attention of the Prime Minister to the reported explosion in Nautanwa on the India-Nepal border, U.P.

The Prime Minister made a statement in regard thereto.

(ii) Shri Ramchandra Vithal Bade called the attention of the Minister of Food and Agriculture to the locust invasion in Amritsar District of Punjab on the 29th May, 1962.

The Minister of State of Food and Agriculture made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications under sub-section (4) of section 48B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

(a) G.S.R. No. 577 dated the 28th April, 1962.

(b) G.S.R. No. 578 dated the 28th April, 1962.

[P.T.O.]

- (c) G.S.R. No. 580 dated the 28th April, 1962.
  - (d) G.S.R. No. 581 dated the 28th April, 1962.
  - (e) G.S.R. No. 643 dated the 12th May, 1962.
  - (f) G.S.R. No. 644 dated the 12th May, 1962.
- (2) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
- (a) G.S.R. No. 586 dated the 28th April, 1962.
  - (b) G.S.R. No. 587 dated the 28th April, 1962.
  - (c) G.S.R. No. 628 dated the 5th May, 1962.

#### 6. Motions for Election to Committees

(i) Dr. K. L. Shrimali moved the following motion:—

“That in pursuance of clause (1)(xvi) of Statute 2 of the Statutes of the University of Delhi, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi.”

The motion was adopted.

(ii) Dr. K. L. Shrimali moved the following motion:—

“That in pursuance of clause (1)(xviii) of Statute 8 of the Statutes of the Aligarh Muslim University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the Aligarh Muslim University.”

The motion was adopted.

(iii) Dr. K. L. Shrimali moved the following motion:—

“That in pursuance of sub-section (1)(xii) of Section 19 of the Visva-Bharati Act, 1951, read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati.”

The motion was adopted.

#### 7. The Budget (General) 1962-63—Demands for Grants

(i) Discussion on Demands for Grants Nos. 8 to 12 and 114 for which the Ministry of Defence is responsible concluded.

On cut motion No. 5 on Demand No. 8 moved by Shri Hari Vishnu Kamath on the 30th May, 1962, the House divided, Ayes 35; Noes 183. The cut motion was accordingly negatived.

The other cut motions moved on the 29th and 30th May, 1962 were also negatived.



The following Demands were voted in full:—

**MINISTRY OF DEFENCE**

No. of Demand	Name of Demand	Amount of Demand
<b>I.—EXPENDITURE MET FROM REVENUE</b>		<b>Rs.</b>
8	Ministry of Defence . . . . .	35,06,000
9	Defence Services, Effective Army . . . . .	1,84,74,75,000
10	Defence Services, Effective Navy . . . . .	15,12,44,000
11	Defence Services, Effective Air Force . . . . .	60,05,80,000
12	Defence Services, Non-Effective . . . . .	15,75,00,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
114	Defence Capital Outlay . . . . .	24,99,75,000

(ii) Discussion on Demands for Grants Nos. 99 to 104 and 141 to 143 for which the Ministry of Works, Housing and Supply is responsible commenced.

Thirty-nine cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st June, 1962.)

**M. N. KAUL,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, June 1, 1962/Jyaistha 11, 1884 (Saka)

No. 36

### 1. Starred Questions

Starred Questions Nos. 1225—1227, 1229—1232, 1234—1238 and 1240—1245 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2379—2412 were laid on the Table.

### 3. Obituary Reference

The Speaker made a reference to the passing away of Shri Ponnada Subba Rao who was a member of the First Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Ministers' Residences Rules, 1962 published in Notification No. G.S.R. 665 dated the 12th May, 1962, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

(2) A copy of the Art Silk Textile (Production and Distribution) Amendment Order, 1962 published in Notification No. S.O. 1501 dated the 19th May, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

### 5. Presentation of Petition

Shri C. Dass presented a petition signed by a petitioner regarding issue of stamp folders to philatelists by Philatelic Bureaux.

### 6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 4th June, 1962.

### 7. Government Bill—Introduced

The President's Pension (Amendment) Bill, 1962.

### 8. The Budget (General) 1962-63—Demands for Grants

Discussion on Demands for Grants Nos. 99 to 104 and 141 to 143 for which the Ministry of Works, Housing and Supply is responsible continued.

The discussion was not concluded.

[P.T.O.]

**9. Motion re. First Report of Committee on Private Members' Bills and Resolutions**

Shri Hem Raj moved the following motion:—

“That this House agrees with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th May, 1962.”

The motion was adopted.

**10. Private Member's Resolution—Withdrawn**

Discussion on the following Resolution moved by Shri Inder J. Malhotra on the 18th May, 1962, continued.

“In order to create a cooperative tempo and achieve the target of the service cooperatives in all parts of the country, this House calls upon the Government to take immediate steps to organise at least one nucleus cooperative farming society in every State and Union Territory of the Indian Union and to mobilise more vigorously all resources and public relations channels available in the country.”

One amendment was moved by Shri Basanta Kumar Das.

The following members took part in the debate:—

- (1) Shri K. K. Warior
- (2) Shri Basanta Kumar Das
- (3) Shri V. C. Parashar
- (4) Sayed Nazir Hussain Samnani
- (5) Shri Hukam Chand Kachhavaia
- (6) Shri Gauri Shanker
- (7) Shri Sheo Narain
- (8) Shrimati T. Lakshmi Kantamma
- (9) Shrimati Shashank Manjari
- (10) Shri Shyam Dhar Misra

Shri Inder J. Malhotra replied to the debate.

The amendment moved by Shri Basanta Kumar Das was withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

**11. Private Member's Resolution—Under Consideration**

Shri Kanhaiya Lal Balmiki moved the following Resolution:—

“This House is of opinion that a Committee consisting of Members of Parliament and representatives of private institutions be set up to conduct a country-wide survey to find out the extent to which untouchability has been removed and the economic, social, educational and political progress made by the Harijans and depressed classes and suggest suitable measures in regard thereto.”

One amendment was moved by Shri S. M. Siddiah.

Shri H. N. Mukerjee took part in the debate.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th June, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, June 4, 1962/Jyaishta 14, 1884 (Saka)

No. 37

### 1. Starred Questions

Starred Questions Nos. 1246—1249, 1251—1254 and 1256—1261 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2413—2431, 2433—2474 and 2476—2510 were laid on the Table.

### 3. Papers Laid on the Table

A copy each of the following papers was laid on the Table:—

(i) Audit Report (Civil), 1962 under article 151(1) of the Constitution.

(ii) Appropriation Accounts (Civil), 1960-61.

### 4. Statement by Prime Minister

The Prime Minister made a statement regarding disturbances in East Pakistan and subsequent migrations.

### 5. The Budget (General) 1962-63—Demands for Grants

(i) Discussion on Demands for Grants Nos. 99 to 104 and 141 to 143 for which the Ministry of Works, Housing and Supply is responsible concluded.

The cut motions moved on the 31st May, 1962 were negatived.

[P.T.O.]

- (iii) a copy each of the following Notifications making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—
- (a) G.S.R. No. 1244, dated the 14th October, 1961.
  - (b) G.S.R. No. 1246, dated the 14th October, 1961.
- (iv) a copy of the Indian Civil Service Provident Fund Amendment Rules, 1961 published in Notification No. G.S.R. 1274, dated the 21st October, 1961.
- (v) a copy each of the following Notifications making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943:—
- (a) G.S.R. No. 1275, dated the 21st October, 1961.
  - (b) G.S.R. No. 1276, dated the 21st October, 1961.
- (2) A copy of the Foreign Exchange Regulation (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 642, dated the 12th May, 1962, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947.

#### 5. Motions for Election to Committees

Shri Humayun Kabir moved the following motion:—

“That in pursuance of paragraph 2(4) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 14-43/58-S. II, dated the 23rd May, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Biology for Botanical Survey of India and Zoological Survey of India for a term of three years commencing from the date of the Gazette Notification notifying the appointments, subject to the other provisions of the said Resolution.”

The motion was adopted.

#### 6. The Budget (General) 1962-63—Demands for Grants

Discussion on Demands for Grants Nos. 48 to 62 and 128 for which the Ministry of Home Affairs is responsible continued.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th June, 1962.)

**M. N. KAUL,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, June 6, 1962/Jyaistha 16, 1884 (Saka)

No. 39

### 1. Starred Questions

Starred Questions Nos. 1310—1327 were orally answered. Reply to the remaining question was laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2635—2643 and 2645—2705 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri F. H. Mohsin called the attention of the Prime Minister to the expiry of the Indo-Tibetan Agreement 1954 with China and the closing of Chinese trade missions in India.

The Prime Minister made a statement in regard thereto.

### 4. Papers laid on the Table

A copy each of the following papers was laid on the Table:—

- (i) Annual Report of the National Productivity Council for the year 1961-62.
- (ii) Report of the Indian Productivity Team on Foundry Industry in Sweden, U.S.A. and Japan.
- (iii) Report of the Indian Productivity Team on Cost Accounting and Financial Control in U.S.A., U.K. and West Germany.
- (iv) Report of the Indian Productivity Team on Sugar Industry in U.S.A., Phillipines, Hawaii and Puerto Rico.

### 5. The Budget (General) 1962-63—Demands for Grants

(i) Discussion on Demands for Grants Nos. 48 to 62 and 128 for which the Ministry of Home Affairs is responsible concluded.

On cut motion No. 324 on Demand No. 48 moved by Shri Shivamurthy Swamy on the 4th June, 1962, the House divided, Ayes 48; Noes 120. The cut motion was accordingly negatived.

[P.T.O.]

The other cut motions moved on the 4th June, 1962 were also negatived.  
The following Demands were voted in full:—

**MINISTRY OF HOME AFFAIRS**

Number of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
48	Ministry of Home Affairs	2,90,27,000
49	Cabinet .	29,47,000
50	Zonal Councils .	1,76,000
51	Administration of Justice	2,10,000
52	Police	5,33,70,000
53	Census	70,25,000
54	Statistics . . . . .	1,56,40,000
55	Privy Purses and Allowances of Indian Rulers	4,12,000
56	Delhi .	12,04,70,000
57	Himachal Pradesh	8,65,42,000
58	Andaman and Nicobar Islands	2,32,97,000
59	Manipur	3,51,60,000
60	Tripura . . . . .	5,49,86,000
61	Laccadive, Minicoy and Amindivi Islands	26,18,000
62	Other Revenue Expenditure of the Ministry of Home Affairs .	83,50,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
128	Capital Outlay of the Ministry of Home Affairs . . . . .	83,21,000

(ii) Discussion on Demands for Grants Nos. 69 to 72 and 132 for which the Ministry of Labour and Employment is responsible commenced.

One hundred and two cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th June, 1962.)

**M. N. KAUL,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, June 7, 1962/Jyaistha 17, 1884 (Saka)

No. 40

### 1. Oath or Affirmation

Shri Ajit Prasad Jain made and subscribed the affirmation in Hindi and took his seat in the House.

### 2. Starred Questions

Starred Questions Nos. 1328—1331, 1334, 1337, 1339—1344 and 1346—1349 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2706—2786 were laid on the Table.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri K. K. Warior called the attention of the Minister of Home Affairs to the outbreak of fire in the Town Hall, Delhi on the 6th June, 1962.

The Minister of State of Home Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the 1949 International Convention on Road Traffic ratified by the Government of India.
- (2) A copy of Report of the National Water Supply and Sanitation Committee (1960-61).
- (3) A copy of the Fertiliser (Control) Fourth Amendment Order, 1962 published in Notification No. G.S.R. 713 dated the 26th May, 1962 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[P.T.O.]



## 6. Motions for Election to Committees

(i) Shri Satya Narayan Sinha moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1963.”

The motion was adopted.

(ii) Shri Satya Narayan Sinha moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1963.”

The motion was adopted.

## 7. Motion re: Association of Members of Rajya Sabha with Public Accounts Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House recommends to Rajya Sabha that they do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 1963, and communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

## 8. The Budget (General) 1962-63—Demands for Grants

(i) Discussion on Demands for Grants Nos. 69 to 72 and 132 for which the Ministry of Labour and Employment is responsible concluded.

The cut motions moved on the 6th June, 1962 were negatived.

The following Demands were voted in full:—

### MINISTRY OF LABOUR AND EMPLOYMENT

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
69	Ministry of Labour and Employment . . . . .	20,80,000
70	Chief Inspector of Mines . . . . .	18,32,000
71	Labour and Employment . . . . .	6,40,19,000
72	Other Revenue Expenditure of the Ministry of Labour and Employment . . . . .	81,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
132	Capital Outlay of the Ministry of Labour and Employment . . . . .	1,06,000

(ii) Discussion on Demands for Grants Nos. 1 to 5 and 112 for which the Ministry of Commerce and Industry is responsible commenced.

Fifty cut motions were moved.

The discussion was not concluded.

#### 9. Announcement by Speaker

The Speaker made an announcement regarding a correction in the figures of the division on cut motion No. 324 on Demand No. 48 in respect of the Ministry of Home Affairs, held on the 6th June, 1962.\*

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th June, 1962.)

M. N. KAUL,  
Secretary

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\*Accordingly in Bulletin—Part I dated the 6th June, 1962, page 96, line 2 from the bottom,

For '120' read '121'.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, June 8, 1962/Jyaistha 18, 1884 (Saka)

### No. 41

#### 1. Starred Questions

Starred Questions Nos. 1353—1355, 1357—1365, 1367—1371 and 1373 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2787—2860 and 2862—2869 and a statement by the Minister in the Ministry of Home Affairs correcting the reply given to Unstarred Question No. 1593 on the 18th May, 1962 were laid on the Table.

#### 3. Calling Attention to Matters of Urgent Public Importance

(i) Shri R. Umanath called the attention of the Minister of Railways to the reported dislocation in unloading operations at Salt Cotaurs Railway Goods Shed, Madras.

The Deputy Minister of Railways made a statement in regard thereto.

(ii) Shri Hem Barua called the attention of the Prime Minister to the invitation accorded to People's Republic of China to send delegates to the proposed Anti-nuclear bomb Convention at Delhi.

The Prime Minister made a statement in regard thereto.

#### 4. Paper laid on the Table

A copy of Annual Report of the Oil and Natural Gas Commission for the year 1960-61, under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959, was laid on the Table.

#### 5. Statement re: Demands for Excess Grants (Railways) for 1959-60

Shri S. V. Ramaswamy presented a statement showing the Demands for Excess Grants in respect of the Budget (Railways) for 1959-60.

#### 6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 11th June, 1962.

[P.T.O.]

## 7. Statement by Minister of Finance

The Minister of Finance made a statement on the foreign exchange situation.

## 8. Motion for Election to Committee

Dr. T. S. Soundaram Ramachandran moved the following motion:—

"That in pursuance of paragraph 3(2)(d) of the late Department of Education, Health and Lands Resolution No. F.122-3|35-E, dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution."

The motion was adopted.

## 9. Government Bill—Introduced

The Advocates (Second Amendment) Bill, 1962.

## ✓ 10. Motion re: Joint Committee on Offices of Profit

Shri B. Mishra moved the following motion:—

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from Rajya Sabha, who shall be elected from amongst members of each House according to the principle of proportional representation by means of the single transferable vote;

That the functions of the Joint Committee shall be—

- (i) to examine the composition and character of all existing 'Committees' and all 'Committees' that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the 'Committees' examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinize from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

That this House recommends to Rajya Sabha that Rajya Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

**11. The Budget (General) 1962-63—Demands for Grants**

Discussion on Demands for Grants Nos. 1 to 5 and 112 for which the Ministry of Commerce and Industry is responsible continued.

The discussion was not concluded.

**12. Private Members' Bills—Introduced**

(1) The Political Sufferers Aid Bill, 1962 by Shri Satis Chandra Samanta.

(2) The Hindu Marriage (Amendment) Bill, 1962 (*Amendment of section 23*) by Shri J. B. S. Bist.

**13. Private Member's Bill—Motion for Circulation—Adopted**

*The Legislative Councils (Composition) Bill, 1962 by Shri Shree Narayan Das*

Discussion on the motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st December, 1962, moved by Shri Shree Narayan Das on the 25th May, 1962, continued.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Dr. L. M. Singhvi
- (3) Shri Basanta Kumar Das
- (4) Shri Ananda Nambiar
- (5) Shri Ghanshyam Lal Oza
- (6) Shrimati Sarojini Mahishi
- (7) Shri B. Mishra.

Shri Shree Narayan Das replied to the debate.

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st December, 1962 was adopted.

**14. Private Member's Bill—Negatived**

*The Indian Post Office (Amendment) Bill, 1962 (Amendment of section 68 and 69) by Shri Satis Chandra Samanta*

The motion for consideration of the Bill was moved by Shri Satis Chandra Samanta.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Ananda Nambiar
- (2) Shri C. K. Bhattacharyya
- (3) Dr. L. M. Singhvi
- (4) Shri Ramchandra Vithal Bade
- (5) Shri Rajendranath Barua
- (6) Shri Ghanshyamlal Oza
- (7) Shri A. Shanker Alva
- (8) Shri B. Bhagavati.

Shri Satis Chandra Samanta replied to the debate.

The motion for consideration was negatived.

**15. Private Member's Bill—Under Consideration**

*The Indian Penal Code (Amendment) Bill, 1962 (Amendment of sections 405 and 406) by Shri Diwan Chand Sharma.*

The motion for consideration of the Bill was moved by Shri Diwan Chand Sharma.

Shri B. N. Datar took part in the debate. Shri Datar's speech was not concluded.

(The Sabha adjourned till 11 A.M. on Monday, the 11th June, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Monday, June 11, 1962/Jyaistha 21, 1884 (Saka)*

No. 42

### 1. Starred Questions

Starred Questions Nos. 1376, 1377, 1382, 1383, 1384, 1386, 1388, 1390—1394 and 1397 to 1401 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2870—2897, 2899—2915, 2917—2931 and 2933 to 2935 were laid on the Table.

### 3. Calling attention to matters of Urgent Public Importance

(i) Shri A. K. Gopalan called the attention of the Minister of Health to the situation arising out of the Tuberculin test reaction at Enath near Quilon in Kerala.

The Deputy Minister of Health made a statement in regard thereto.

(ii) His Highness Maharaja Pratap Keshari Deo called the attention of the Minister of Railways to the reported derailment of the Nagpur-Tatanagar passenger train on June 8, 1962.

The Minister of Railways made a statement in regard thereto.

### 4. Paper laid on the Table

A statement regarding ratification of the I.L.O. Convention (No. 110) concerning conditions of employment of plantation workers was laid on the Table.

### 5. Report of Committee on Absence of Members from the Sittings of the House

Shri Mulchand Dube presented the First Report of the Committee on Absence of Members from the Sittings of the House.

[P.T.O.]

## 6. The Budget (General) 1962-63—Demands for Grants

(i) Discussion on Demands for Grants Nos. 1 to 5 and 112 for which the Ministry of Commerce and Industry is responsible concluded.

The cut motions moved on the 7th June, 1962 were negatived.

The following Demands were voted in full:—

### MINISTRY OF COMMERCE AND INDUSTRY

No. of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
1	Ministry of Commerce and Industry .	*78,69,000
2	Industries	*20,75,45,000
3	Salt .	64,96,000
4	Commercial Intelligence and Statistics .	70,43,000
5	Other Revenue Expenditure of the Ministry of Commerce and Industry	2,84,19,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
112	Capital Outlay of the Ministry of Commerce and Industry .	*8,22,23,000

(ii) Discussion on Demands for Grants Nos. 23 to 38 and 117 to 123 for which the Ministry of Finance is responsible commenced.

Fifty cut motions were moved.

The discussion was not concluded.

## 7. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Second Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th June, 1962.)

M. N. KAUL,  
Secretary.

\*Inclusive of the amounts voted on account on the 24th March, 1962.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, June 12, 1962/Jyaistha 22, 1884 (Saka)

No. 43

### 1. Starred Questions

Starred Questions Nos. 1406, 1407, 1409, 1411—1413, 1415, 1416, 1419—1424, 1426 and 1428 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2936—3043 were laid on the Table.

### 3. Short Notice Questions

Three Short Notice Questions regarding Genetics and Biometry Research Unit in Calcutta, Calcutta-Agartala Freighter Service and Derailment of Poona-Bangalore Express addressed to the Ministers of Scientific Research and Cultural Affairs, Transport and Communications and Railways respectively were orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matters of Urgent Public Importance

(i) Dr. Saradish Roy called the attention of the Minister of Food and Agriculture to the situation arising out of the failure of the Government to supply AAG mark labels for tobacco in Guntur.

The Deputy Minister of Food made a statement in regard thereto.

(ii) Shri Debendra Nath Karjee called the attention of the Prime Minister to the reported occupation by Pakistan armed forces of a large area of Indian territory in South Berubari, West Bengal and construction of bunkers and military entrenchments by them in that region of Indian territory.

The Prime Minister made a statement in regard thereto.

(iii) Shri P. K. Vasudevan Nair called the attention of the Minister of Railways to the collision of a passenger train and transport bus near Jaipur resulting in the death of 26 persons and injuries to several others.

The Deputy Minister of Railways made a statement in regard thereto.

[P.T.O

## 5. Paper Laid on the Table

A copy of Notification No. F.VIII(6)-MV/61 published in Tripura Gazette dated the 25th November, 1961 making certain amendment to the Tripura Motor Vehicles Rules, 1954, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, was laid on the Table.

## 6. Statements by Ministers

(i) The Minister of Mines and Fuel laid on the Table a statement regarding the agreement concluded with the Central Provinces Manganese Ore Company Limited.

(ii) The Minister of International Trade made a statement on the present stage of the negotiations between the United Kingdom and the European Economic Community and also laid on the Table a copy of the Memorandum presented to the members of States of the European Economic Community by the Indian Missions in these countries.

## 7. Motion Re: Second Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Second Report of the Business Advisory Committee presented to the House on the 11th June, 1962.”

The motion was adopted.

## 8. The Budget (General) 1962-63—Demands for Grants

(i) Discussion on Demands for Grants Nos. 23 to 38 and 117 to 123 for which the Ministry of Finance is responsible concluded.

The cut motions moved on the 11th June, 1962 were negatived.

The following Demands were voted in full:—

### MINISTRY OF FINANCE

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
23	Ministry of Finance .	1,35,24,000
24	Customs .	3,00,66,000
25	Union Excise Duties .	7,36,62,000
26	Taxes on Income including Corporation Tax, etc..	4,66,75,000
27	Stamps	2,06,11,000
28	Audit .	9,32,16,000
29	Currency and Coinage	13,37,81,000
30	Mint . . . . .	1,92,92,000

Num- ber of De- mand	Name of Demand	Amount of Demand
		Rs.
31	Pensions and other Retirement benefits	3,74,99,000
32	Territorial and Political Pensions	18,57,000
33	Opium	44,33,000
34	Other Revenue Expenditure of the Ministry of Finance	41,55,96,000
35	Planning Commission	71,42,000
36	Grants-in-aid to States	1,16,91,04,000
37	Miscellaneous Adjustments between the Central and State Governments	19,09,000
38	Pre-partition Payments	8,66,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DIS- BURSEMENT OF LOANS AND ADVANCES</b>		
117	Capital Outlay on the India Security Press	31,25,000
118	Capital Outlay on Currency and Coinage	7,40,48,000
119	Capital Outlay on Mints	4,85,000
120	Commuted Value of Pensions	1,73,39,000
121	Other Capital Outlay of the Ministry of Finance	50,60,62,000
122	Capital Outlay on Grants to States for Development	18,99,00,000
123	Loans and Advances by the Central Government	99,73,06,000

(ii) At 5 P.M. the following Demands for Grants in respect of the heads mentioned against them for which the Department of Atomic Energy, Department of Parliamentary Affairs, Lok Sabha, Rajya Sabha and the Secretariat of the Vice-President are responsible, were submitted to the vote of the House and granted in full:—

#### DEPARTMENT OF ATOMIC ENERGY

Num- ber of De- mand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
105	Department of Atomic Energy	12,05,000
106	Atomic Energy Research	5,62,27,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DIS- BURSEMENT OF LOANS AND ADVANCES</b>		
144	Capital Outlay of the Department of Atomic Energy	6,20,74,000

[P.T.O.]

**DEPARTMENT OF PARLIAMENTARY AFFAIRS LOK SABHA, RAJYA  
SABHA AND SECRETARIAT OF THE VICE-PRESIDENT**

Num- ber of De- mand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
	(DEPARTMENT OF PARLIAMENTARY AFFAIRS)	
107	Department of Parliamentary Affairs (LOK SABHA)	2,21,000
108	Lok Sabha (RAJYA SABHA)	74,97,000
110	Rajya Sabha (SECRETARIAT OF THE VICE-PRESIDENT)	29,27,000
111	Secretariat of the Vice-President	61,000

**9. Government Bill—Introduced**

*The Appropriation (No. 2) Bill, 1962.*

**10. Government Bill—Passed**

*The Appropriation (No. 2) Bill, 1962.*

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

**11. Government Bill—Under Consideration**

*The Finance (No. 2) Bill, 1962.*

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th June, 1962.)

**M. N. KAUL,  
Secretary.**

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, June 13, 1962/*Jyaistha 23, 1884 (Saka)*

### No. 44

#### 1. Starred Questions

Starred Questions Nos. 1430, 1431, 1433—1440, 1442, 1444, 1445 and 1447—1449 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3044—3135, 3137—3141, 3143 and 3144 were laid on the Table.

#### 3. Short Notice Question

Reply to a Short Notice Question addressed to the Minister of Law regarding enrolment of law graduates in Kerala was laid on the Table, the member being absent.

#### 4. Adjournment Motion

The Speaker ruled out of order an adjournment motion given notice of by Sarvashri S. M. Banerjee, Homi F. Daji and K. Ananda Nambiar regarding the alleged failure of the Government to man the gate at the Railway crossing between Phulera and Sambar lake resulting in a train-bus collision on the 11th June, 1962, causing death of 26 persons and injuries to several others.

#### 5. Calling Attention to Matters of Urgent Public Importance

(i) Shri P. C. Borooah called the attention of the Minister of Defence to the reported movement of Chinese tanks and armoured vehicles in occupied Indian territory in Northern Ladakh and sighting of long convoys of Chinese military vehicles in Southern Sinkiang and Qizil Jilga in occupied Aksai Chin.

The Minister of Defence made a statement in regard thereto.

(ii) Shri F. H. Mohsin called the attention of the Minister of Defence to the reported admonition of some senior army officers posted in N.E.F.A. for their failure to prevent hostile Nagas from escaping into East Pakistan.

The Minister of Defence made a statement in regard thereto.

[P.T.O.]

(iii) Shri K. K. Warior called the attention of the Minister of Health to the reported scarcity of filtered water in West Vinay Nagar, New Delhi.

The Deputy Minister of Health made a statement in regard thereto.

#### **6. Report of Committee on Private Members' Bills and Resolutions**

Shri S. V. Krishnamoorthy Rao presented the Second Report of the Committee on Private Members' Bills and Resolutions.

#### **7. Government Bill—under consideration**

*The Finance (No. 2) Bill, 1962*

Discussion on the motion for consideration of the Bill moved on the 12th June, 1962, continued.

The following members took part in the debate:—

- (1) His Highness Maharaja Pratap Keshari Deo
- (2) Dr. Govind Das
- (3) Shri U. M. Trivedi
- (4) Shri Sachindra Chaudhuri
- (5) Shri S. N. Dwivedy
- (6) Shri Mulchand Dube
- (7) Shri G. G. Swell
- (8) Shri Kanhu Charan Jena
- (9) Shri N. M. R. Subbaraman
- (10) Shri R. R. Morarka
- (11) Shri Jagdev Singh Siddhanti
- (12) Shri P. G. Karuthiruman
- (13) Shri Sheo Narain
- (14) Shri Bhajahari Mahato
- (15) Shri M. L. Dwivedi
- (16) Shri R. G. Dubey
- (17) Shri Suraj Lal Verma
- (18) Shri Sumat Prasad
- (19) Shri Bakar Ali Mirza (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th June, 1962.)

**M. N. KAUL,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, June 15, 1962/Jyaishta 25, 1884 (Saka)

No. 45

### 1. Starred Questions

Starred Questions Nos. 1465, 1467—1473 and 1475—1480 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3145—3213 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri Mani Ram Bagri called the attention of the Minister of Home Affairs to the explosion in Sadar Bazar, Delhi on June 14, 1962.

The Minister of State of Home Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the proceedings of the First Meeting of the National Integration Council held on June 2 and 3, 1962.
- (2) A copy of the Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1960-61, under article 338(2) of the Constitution.
- (3) A copy of Report of the Study Team on Nyaya Panchayats.

### 5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- |                            |  |
|----------------------------|--|
| 1. Shri Lal Shyamshah      | 16th April to 13th June, 1962 (First Session). |
| 2. Choudhury Brahm Perkash | 16th April to 3rd May, 1962 (First Session).   |

[P.T.O.]

3. Shri M. Hifzur Rehman	17th April to 13th June, 1962 (First Session).
4. Shrimati Jayaben Shah	7th May to 22nd June, 1962 (First Session).
5. Dr. Panjabrao Deshmukh	14th May to 22nd June, 1962 (First Session).
6. Shri D. D. Puri	17th May to 16th June, 1962 (First Session).
7. Maharani Gayatri Devi	23rd May to 22nd June, 1962 (First Session).
8. Shri V. T. Patil	21st April to 29th May, 1962 (First Session).
9. Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagaram	17th April to 13th June, 1962 (First Session).
10. Shri U. Muthuramalinga Thevar	16th April to 13th June, 1962 (First Session).

**6. Government Bills—Introduced**

- (1) The Customs Bill, 1962.
- (2) The Specific Relief Bill, 1962.

**7. Government Bill—Under Consideration**

*The Finance (No. 2) Bill, 1962*

Discussion on the motion for consideration of the Bill moved on the 12th June, 1962, continued.

The following members took part in the debate:—

- (1) Shri Bakar Ali Mirza
- (2) Shri A. K. Gopalan
- (3) Shri P. C. Borooah
- (4) Shri Sham Lal Saraf
- (5) Shri Narendrasingh Ranjitsingh Mahida
- (6) Shrimati Tarkeshwari Sinha
- (7) Shri Hari Vishnu Kamath
- (8) Shri Jaswantraj Mehta
- (9) Shri K. K. Warior.

Shri Morarji Desai replied to the debate.

The motion for consideration was adopted.

**8. Motion re: Second Report of Committee on Private Members' Bills and Resolutions**

Shri Hem Raj moved the following motion:—

“That this House agrees with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th June, 1962.”

The motion was adopted.

[P.T.O.]



### 9. Private Member's Resolution—Withdrawn

Discussion on the following Resolution by Shri Kanhaiya Lal Balmiki and amendment thereto moved on the 1st June, 1962, continued:—

“This House is of opinion that a Committee consisting of Members of Parliament and representatives of private institutions be set up to conduct a country-wide survey to find out the extent to which untouchability has been removed and the economic, social, educational and political progress made by the Harijans and depressed classes and suggest suitable measures in regard thereto.”

The following members took part in the debate:—

- (1) Shri R. Umanath
- (2) Shri Balkrishna Wasnik
- (3) Shri D. Basumatari
- (4) Shri Dasaratha Deb
- (5) Shri Ganapati Ram
- (6) Shri Naval Prabhakar
- (7) Shrimati Ganga Devi
- (8) Shri Ramchandra Vithal Bade
- (9) Shri S. M. Siddiah
- (10) Shri R. S. Pandey
- (11) Shrimati M. Chandrasekhar.

Shri Kanhaiya Lal Balmiki replied to the debate.

The amendment moved by Shri S. M. Siddiah on the 1st June, 1962 was withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

### 10. Private Member's Resolution—Under Consideration

On behalf of Shri Indrajit Gupta, Shri S. M. Banerjee moved the following Resolution:—

“This House is of opinion that with a view to check the representative character of Trade Unions, rival Unions should be compelled by legislation to have their influence tested periodically by reference to a secret ballot of the workers concerned.”

The following members took part in the debate:—

- (1) Dr. G. S. Melkote
- (2) Shri Dinen Bhattacharya
- (3) Shri Amar Nath Vidyalankar.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 16th June, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Saturday, June 16, 1962/Jyaistha 26, 1884 (Saka)*

No. 46

### 1. Starred Questions

Starred Questions Nos. 1489—1491, 1493—1496, 1498—1503, 1505 and 1507—1509 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3214—3293 were laid on the Table.

### 3. Paper laid on the Table

A copy of Annual Report of the Permanent Indus Commission for the year ended 31st March, 1962, was laid on the Table.

### 4. Statement by Minister of Food and Agriculture

The Minister of Food and Agriculture made a statement correcting the reply given on the 8th May, 1962 to a supplementary by Shrimati Renuka Ray on Starred Question No. 513 regarding chemical fertilisers.

### 5. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 18th June, 1962.

### 6. Government Bill—Passed

#### The Finance (No. 2) Bill, 1962

Clause-by-clause consideration of the Bill was taken up.

Clauses 2, 6, 7 and 12 and the First and Second Schedules were adopted as amended.

Clauses 3 to 5, 8 to 11, 14, 15 and 17 to 19 were adopted.

On clause 13, the House divided, Ayes 132; Noes 33. Clause 13 was accordingly adopted.

[P.T.O.]

On an amendment to clause 16 moved by His Highness Maharaja Pratap Keshari Deo, the House divided, Ayes 94; Noes 121. The amendment was accordingly negatived.

Clause 16 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Morarji Desai.

The following members took part in the debate:—

- (1) Shri Sarkar Murmu
- (2) Shrimati Renuka Ray
- (3) Shri U. M. Trivedi
- (4) Shrimati Renu Chakravartty
- (5) Shri Mahavir Tyagi
- (6) Shri Ramchandra Vithal Bade
- (7) Shri S. M. Banerjee
- (8) Shri Morarji Desai.

The motion was adopted and the Bill, as amended, was passed.

#### **7. Demands for Excess Grants (General) for 1959-60**

Discussion on Demands for Excess Grants in respect of the Budget (General) for 1959-60 commenced.

Four cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th June, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, June 18, 1962/Jyaistha 28, 1884 (Saka)

No. 47

### 1. Starred Questions

Starred Questions Nos. 1510—1518, 1520, 1521 and 1523 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3294—3300, 3303—3370, 3373—3391 and 3393—3422 were laid on the Table.

### 3. Short Notice Question

One Short Notice Question regarding Indians injured in Nepal Forces clash with Rebels addressed to the Prime Minister was orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matters of Urgent Public Importance

(i) Shri Hem Barua called the attention of the Prime Minister to the reported firing by Pakistani Armed Police on evacuees from Rajshahi district in East Pakistan crossing into Indian territory on the 14th June, 1962 resulting in death of 12 persons and injuries to several others.

The Prime Minister made a statement in regard thereto.

(ii) Shri P. K. Vasudevan Nair called the attention of the Minister of Scientific Research and Cultural Affairs to the reported decision of Prof. J. B. S. Haldane to quit the Council of Scientific and Industrial Research.

The Minister of Scientific Research and Cultural Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

A copy each of the following papers (English and Hindi versions) was laid on the Table under article 323(1) of the Constitution:—

(i) Eleventh Report of the Union Public Service Commission for the period 1st April, 1960 to 31st March, 1961.

(ii) Memorandum explaining the reasons for non-acceptance of the Commission's advice in cases referred to in the above Report.

[P.T.O.]

## 6. Statement by Minister of State of Home Affairs

The Minister of State of Home Affairs made a statement correcting the reply given on the 26th March, 1962 to a supplementary by Shri C. D. Pande on Starred Question No. 219 regarding pay scales of police officers.

## 7. Demands for Excess Grants (General) for 1959-60

Discussion on Demands for Excess Grants in respect of the Budget (General) for 1959-60 concluded.

The cut motions moved on the 16th June, 1962 were negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
2	Industries	1,59,189
31	Superannuation Allowances and Pensions	6,75,986
51	Census	3,28,039
55	Himachal Pradesh	27,93,071
57	Manipur	5,83,467
93	Communications (including National Highways)	14,44,837
97	Other Civil Works	1,01,17,881
	<b>II.—EXPENDITURE MET FROM CAPITAL</b>	
111	Capital Outlay of the Ministry of External Affairs	3,45,979
122	Capital Outlay of the Ministry of Health	9,23,613

## 8. Demands for Excess Grants (Railways) For 1959-60

Discussion on Demands for Excess Grants in respect of the Budget (Railways) for 1959-60 commenced.

One cut motion was moved and negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
		Rs.
3	Payments to Worked Lines and others	1,50,130
7	Working Expenses—Operation (Fuel)	28,71,248
8	Working Expenses—Operation—Other than Staff and Fuel	21,77,473

**9. Government Bill—Passed**

**The President's Pension (Amendment) Bill, 1962**

The motion for consideration of the Bill was moved by Shri Lal Bahadur Shastri.

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Arun Chandra Guha
- (3) Shri U. M. Trivedi
- (4) Shri Sinhasan Singh
- (5) Shri S. N. Dwivedy
- (6) Shri Shankarrao Shantarao More
- (7) Shri Yashpal Singh
- (8) Shri Shree Narayan Das
- (9) Shri Ramchandra Vithal Bade
- (10) Shrimati Sarojini Mahishi
- (11) Shri Dasaratha Deb
- (12) Shri Gajraj Singh Rao.

Shri Lal Bahadur Shastri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lal Bahadur Shastri.

The motion was adopted and the Bill was passed.

**10. Motion re: Railway Accidents**

Shri Nath Pai moved the following motion:—

“That the situation arising out of recent series of accidents on the railways including the accident to the Poona-Bangalore Express involving loss of life and property, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Ananda Nambiar
- (2) Shri Frank Anthony
- (3) Shri U. M. Trivedi
- (4) Shri Mani Ram Bagri
- (5) Shri Tulshidas Jadhav
- (6) Sardar Swaran Singh.

Shri Nath Pai replied to the debate.

[P.T.O.]

**11. Half-an-hour discussion on matters arising out of answer to question**

Shri Balkrishna Wasnik raised a half-an-hour discussion on points arising out of the answer given on the 21st April, 1962 to Unstarred Question No. 49 regarding Bagh River Project.

Shri O. V. Alagesan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th June, 1962.)

**M. N. KAUL,**  
**Secretary.**

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, June 19, 1962/Jyaistha 29, 1884 (Saka)

No. 48

### 1. Starred Questions

Starred Questions Nos. 1538—1549, 1551 and 1552 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3423—3486, 3488—3497, 3500 and 3501 were laid on the Table.

### 3. Short Notice Questions

Two Short Notice Questions regarding employees of Indian Trade Agency at Yatung and Appointment of Shri H. M. Patel as Head of Naramada Valley Authority addressed to the Prime Minister were orally answered and supplementary questions were answered thereon.

### 4. Calling Attention to Matters of Urgent Public Importance

(i) Shri P. R. Chakravarti called the attention of the Minister of Health to the reported outbreak of paralysis in epidemic form in Malda district of West Bengal.

The Minister of Health made a statement in regard thereto.

(ii) Shri Mani Ram Bagri called the attention of the Minister of Health to the acute scarcity of water at Delhi station and Kotla Ferozeshah.

The Minister of Health made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

(i) Government of India's protest dated 10-5-1962 regarding Sino-Pakistan border negotiations;

(ii) Chinese protest dated 30-4-1962 alleging fresh Indian intrusions;

[P.T.O]



- (iii) India's reply dated 14-5-1962.
- (iv) Chinese protest dated 20-3-1962 alleging fresh intrusions by Indian personnel;
- (v) India's reply dated 21-5-1962;
- (vi) Chinese protest dated 11-5-1962 alleging intrusions by Indian personnel in Spanggur region;
- (vii) India's reply dated 21-5-1962 and counter protest against a new Chinese post in the Spanggur region;
- (viii) Chinese note dated 26-4-1962 alleging Indian intrusions in Ari region of China;
- (ix) India's reply dated 26-5-1962;
- (x) Chinese protest dated 19-5-1962 alleging Indian intrusions in Longju area;
- (xi) India's reply dated 28-5-1962;
- (xii) Chinese note dated 20-11-1961 regarding trijunction of borders of India, China and Burma and the Sino-Burmese Boundary Treaty;
- (xiii) India's reply dated 31-5-1962;
- (xiv) Chinese note dated 21-4-1962 alleging Indian intrusions;
- (xv) India's reply dated 6-6-1962;
- (xvi) Chinese note dated 27-4-1962 regarding Chinese post at SUMDO;
- (xvii) India's reply dated 6-6-1962;
- (xviii) Chinese note dated 15-5-1962 regarding India's protest of Chinese intrusion in Longju area (Roi) in January, 1962;
- (xix) India's reply dated 6-6-1962;
- (xx) Chinese note dated 17-5-1962 regarding air drop on Chinese post by Indian aircraft in January, 1962;
- (xxi) India's reply dated 6-6-1962.

(2) A copy each of the following papers:—

- (i) The Newsprint Control (Amendment) Order, 1962 published in Notification No. 8|28|62-lmp. dated the 29th May, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (ii) The Coffee (Fourth Amendment) Rules, 1962 published in Notification No. G.S.R. 736 dated the 2nd June, 1962, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (iii) (a) Annual Report of the Export Risks Insurance Corporation Limited, Bombay, for the year 1961 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.  
(b) Review by the Government on the working of the above Corporation.

(3) A copy each of the following papers:—

- (i) Annual Report of the Hindustan Salts Company Limited, Jaipur for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

#### 6. Statement by Minister of Mines and Fuel

The Minister of Mines and Fuel made a statement on the Annual Report of the Oil and Natural Gas Commission for the year 1960-61.

#### 7. Government Bills—Introduced

- (1) The Extradition Bill, 1962.
- (2) The Appropriation (No. 3) Bill, 1962.
- (3) The Appropriation (Railways) No. 3 Bill, 1962.

#### 8. Government Bill—Passed

*The Advocates (Second Amendment) Bill, 1962*

The motion for consideration of the Bill was moved by Shri B. Mishra

The following members took part in the debate:—

- (1) Shri Homi F. Daji
- (2) Shri R. K. Khadilkar
- (3) Shri Shivajirao S. Deshmukh
- (4) Shri Hem Raj
- (5) Shri K. L. More.

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. Mishra.

The motion was adopted and the Bill, as amended, was passed.

#### 9. Motion for Modification of Conduct of Elections (Second Amendment) Rules, 1962

Shri Shree Narayan Das moved the following motion:—

“This House resolves that in pursuance of sub-section (3) of section 169 of the Representation of the People Act, 1951, the following amendment be made in the Conduct of Elections (Second Amendment) Rules, 1962, laid on the Table on the 19th April, 1962, namely:—

omit rule 3.

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution.”

[P.T.O.]

The following members took part in the debate:—

- (1) Shri Sarjoo Pandey
- (2) Shri Sinhasan Singh
- (3) Shri Mahavir Tyagi
- (4) Shri Gauri Shanker
- (5) Shri Lahri Singh
- (6) Shri Man Sinh P. Patel
- (7) Shri Sumat Prasad
- (8) Shri Ramchandra Vithal Bade
- (9) Dr. M. S. Aney
- (10) Shri Bhagwat Jha Azad
- (11) Shri Mani Ram Bagri
- (12) Shri Sivamurthi Swami
- (13) Shri Ram Ratan Gupta
- (14) Shri Diwan Chand Sharma
- (15) Shri B. Mishra.

Shri Shree Narayan Das replied to the debate.

On a motion moved by Shri Asoke K. Sen, discussion on the motion was postponed till the next session.

**10. Government Bill—Motion for reference to Select Committee—Adopted**

*The Customs Bill, 1962*

The motion for reference of the Bill to a Select Committee was moved by Shri Bali Ram Bhagat.

The motion was adopted as follows:—

“That the Bill to consolidate and amend the law relating to customs be referred to a Select Committee consisting of 30 Members, namely: Shri Ramchandra Vithal Bade, Shri G. Basu, Shri Tri-dib Kumar Chaudhuri, Shri R. Ramanathan Chettiar, Shri N. T. Das, Shri Morarji Desai, Shri B. D. Deshmukh, Shri Vishwanath Singh Gahmari, Shri J. N. Hazarika, Shri Prabhu Dayal Himatsingka, Shri Hari Vishnu Kamath, Shri Narendrasingh Ranjitsingh Mahida, Sardar Surjit Singh Majithia, Shri Krishnan Manoharan, Shri Bakar Ali Mirza, Shri Mahesh Dutta Misra, Shri R. R. Morarka, Shri Shankarrao Shantaram More, Shrimati Savitri Nigam, Shri Ghanshyamlal Oza, Shri Prabhat Kar, Shri A. V. Raghavan, Shri Shivram Rango Rane, Shri S. V. Krishnamoorthy Rao, Shri R. V. Reddiar, Shri K. V. Ramakrishna Reddy, Shri M. Shankaraiya, Dr. L. M. Singhvi, Shri Sumat Prasad, and Shri Bali Ram Bhagat.

with instructions to report by the last day of the first week of the next session.”

(Lok Sabha adjourned at 3.40 P.M. and re-assembled at 5 P.M.)

**11 Half-an-hour discussion on matters arising out of answer to question**

Shri Vidya Charan Shukla raised a half-an-hour discussion on points arising out of the answer given on the 25th April, 1962 to Starred Question No. 176 regarding sharing of Rihand Power by U.P. and M.P.

Hafiz Mohammad Ibrahim replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th June, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, June 20, 1962/Jyaistha 30, 1884 (Saka)

No. 49

### 1. Starred Questions

Starred Questions Nos. 1563—1575 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3502—3514, 3516—3570, 3572—3633, 3635, 3636 and 3636-A to 3636-G were laid on the Table.

### 3. Short Notice Questions

Two Short Notice Questions regarding Accident on Poona-Sholapur Section and Import of Wireless Sets addressed to the Ministers of Railways and Defence respectively were orally answered and supplementary questions were answered thereon.

### 4. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Hem Barua regarding the construction of new military bases by China in Indian territory near Ladakh.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(i) Statement No. I	First Session, 1962. (Third Lok Sabha)
(ii) Supplementary Statement No. I	Sixteenth Session, 1962. (Second Lok Sabha)
(iii) Supplementary Statement No. III	Fifteenth Session, 1961. (Second Lok Sabha)

[P.T.O.]



**10. Motion re: Report of University Grants Commission**

Shri M. R. Krishna moved the following motion:—

“That this House takes note of the Report of the University Grants Commission for the period April 1960-March 1961, laid on the Table of the House on the 23rd April, 1962.”

The following members took part in the debate:—

- (1) Dr. K. L. Shrimali
- (2) Shri H. N. Mukerjee
- (3) Shri Ajit Prasad Jain
- (4) Shri R. K. Khadilkar
- (5) Shrimati Renuka Ray
- (6) Swami Rameshwaranand
- (7) Shri P. Muthiah
- (8) Dr. K. L. Rao
- (9) His Highness Maharaja Pratap Keshari Deo
- (10) Shri Mahesh Dutta Misra
- (11) Shri Hem Barua
- (12) Shri K. Hanumanthaiya
- (13) Shri Prakash Vir Shastri
- (14) Shri U. M. Trivedi.

Dr. K. L. Shrimali replied to the debate.

The motion was adopted.

**11. Half-an-hour discussion on matters arising out of answer to question**

Shrimati Renu Chakravartty raised a half-an-hour discussion on points arising out of the answer given on the 27th April, 1962 to Starred Question No. 262 regarding rehabilitation of displaced persons in West Bengal.

Shri Mehr Chand Khanna replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st June, 1962.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, June 21, 1962/Jyaistha 31, 1884 (Saka)

No. 50

### 1. Starred Questions

Starred Questions Nos. 1591—1599, 1601, 1602, 1604, 1605 and 1614 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3637—3690, 3692—3712, 3714—3723, 3725—3742, 3744—3752, 3754—3767, 3767-A, 3767-B and 3767-C and a statement by the Minister of Scientific Research and Cultural Affairs correcting the reply given to Unstarred Question No. 2046 on the 28th May, 1962 were laid on the Table.

### 3. Calling Attention to Matters of Urgent Public Importance

(i) Shri G. Yallamanda Reddy called the attention of the Minister of Finance to the recent talks held by him with the Secretary of State for Commonwealth Relations for U.K. regarding European Common Market.

The Minister of Finance made a statement in regard thereto.

(ii) Shri Dasaratha Deb called the attention of the Minister of Home Affairs to the situation arising out of the recent heavy floods in Kamalpur sub-division and other parts of Tripura.

The Minister of State of Home Affairs made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944 making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
  - (a) G.S.R. No. 1257 dated the 14th October, 1961.
  - (b) G.S.R. No. 1327 dated the 4th November, 1961.
  - (c) G.S.R. No. 1367 dated the 18th November, 1961.
  - (d) G.S.R. No. 1392 dated the 25th November, 1961.

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- (e) G.S.R. No. 1493 dated the 23rd December, 1961.
  - (f) G.S.R. No. 1494 dated the 23rd December, 1961.
  - (g) G.S.R. No. 1495 dated the 23rd December, 1961.
  - (h) G.S.R. No. 1523 dated the 30th December, 1961.
  - (i) G.S.R. No. 1524 dated the 30th December, 1961 as corrected by G.S.R. No. 53 dated the 13th January, 1962.
  - (j) G.S.R. No. 22 dated the 6th January, 1962.
  - (k) G.S.R. No. 23 dated the 6th January, 1962.
  - (l) G.S.R. No. 24 dated the 6th January, 1962.
  - (m) G.S.R. No. 129 dated the 3rd February, 1962.
  - (n) G.S.R. No. 237 dated the 24th February, 1962.
  - (o) G.S.R. No. 268 dated the 3rd March, 1962.
  - (p) G.S.R. No. 269 dated the 3rd March, 1962.
  - (q) G.S.R. No. 287 dated the 10th March, 1962.
  - (r) G.S.R. No. 288 dated the 10th March, 1962.
  - (s) G.S.R. No. 289 dated the 10th March, 1962.
- (2) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—
- (a) G.S.R. No. 1394 dated the 25th November, 1961 containing corrigendum to Notification No. G.S.R. 695 dated the 20th May, 1961.
  - (b) G.S.R. No. 85 dated the 20th January, 1962 containing erratum to Notification No. G.S.R. 1394 dated the 25th November, 1961.
  - (c) G.S.R. No. 88 dated the 20th January, 1962 containing corrigendum to Notification No. G.S.R. 1191 dated the 30th September, 1961.
- (3) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—
- (a) G.S.R. No. 1150 dated the 23rd September, 1961.
  - (b) G.S.R. No. 1258 dated the 14th October, 1961.
  - (c) G.S.R. No. 1328 dated the 4th November, 1961.
  - (d) G.S.R. No. 1421 dated the 2nd December, 1961.
  - (e) G.S.R. No. 1445 dated the 9th December, 1961.
  - (f) G.S.R. No. 232 dated the 24th February, 1962.
  - (g) G.S.R. No. 266 dated the 3rd March, 1962.
  - (h) G.S.R. No. 286 dated the 10th March, 1962.
  - (i) G.S.R. No. 732 dated the 2nd June, 1962.
- (4) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
- (a) G.S.R. No. 1123 dated the 12th September, 1961.
  - (b) G.S.R. No. 1319 dated the 1st November, 1961.
  - (c) G.S.R. No. 1434 dated the 1st December, 1961.



- (d) G.S.R. No. 1435 dated the 1st December, 1961.
- (e) G.S.R. No. 1436 dated the 1st December, 1961.
- (f) G.S.R. No. 1437 dated the 1st December, 1961.
- (g) G.S.R. No. 267 dated the 3rd March, 1962.

(5) A copy of the Medicinal and Toilet Preparations (Excise Duties) Fourth Amendment Rules, 1961 published in Notification No. G.S.R. 1398 dated the 25th November, 1961, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

(6) A copy of the Mineral Concession (Second Amendment) Rules, 1962, published in Notification No. G.S.R. 718 dated the 26th May, 1962, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

#### 5. Minutes of Parliamentary Committees —Laid on the Table

(i) The Minutes of the sittings (First to Third) of the Committee on Private Members' Bills and Resolutions held during the First Session were laid on the Table.

(ii) The Minutes of the First sitting of the Committee on Absence of Members from the sittings of the House held during the First Session were laid on the Table.

#### 6. Statements by Ministers

(i) The Minister of State of Home Affairs made a statement correcting the reply given on the 8th June, 1962, to a supplementary by Shri Ansar Harvani on Starred Question No. 1363 regarding search of premises of New Central Jute Mills Company.

(ii) The Minister of Steel and Heavy Industries made a statement regarding Solveen Delegation Report.

#### 7. Motion for modification of the Indian Administrative Service (Pay) Rules, 1954

Shri Harish Chandra Mathur moved the following motion:—

"This House resolves that in pursuance of sub-section (2) of section 3 of the All India Services Act, 1951, the following amendment be made in Notification No. G.S.R. 101 dated the 27th January, 1962, making amendment in Schedule III to the Indian Administrative Service (Pay) Rules, 1954, laid on the Table on the 26th April, 1962, namely:—

*For 300, substitute 200.*

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution."

The following members took part in the debate:—

- (1) Shri P. K. Vasudevan Nair
- (2) Dr. L. M. Singhvi
- (3) Dr. G. S. Melkote
- (4) Shri Sinhasan Singh

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- (5) Shri Diwan Chand Sharma
- (6) Shri U. M. Trivedi
- (7) Shri B. N. Datar.

Shri Harish Chandra Mathur replied to the debate.

The motion was negatived.

#### **8. Government Bill—Passed**

##### ***The Drugs (Amendment) Bill, 1962, as passed by Rajya Sabha***

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. D. S. Raju.

An amendment for reference of the Bill to a Select Committee with instructions to report by the last day of the first week of the next Session was moved by Shri Tridib Kumar Chaudhuri.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri Tridib Kumar Chaudhuri
- (3) Shri Hari Vishnu Kamath
- (4) Shrimati Yashoda Reddy
- (5) Shri R. K. Khadilkar
- (6) Shri U. M. Trivedi
- (7) Shri C. K. Bhattacharyya
- (8) Shri Ramchandra Vithal Bade
- (9) Shri Gauri Shanker
- (10) Shri K. K. Warior
- (11) Dr. G. S. Melkote.

Dr. D. S. Raju replied to the debate.

On the amendment for reference of the Bill to a Select Committee, moved by Shri Tridib Kumar Chaudhuri, the House divided, Ayes 31; Noes 139. The amendment was accordingly negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 22 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. D. S. Raju.

The motion was adopted and the Bill was passed.

#### **9. Half-an-hour discussion on matters arising out of answer to question**

Shri Purushottamdas R. Patel raised a half-an-hour discussion on points arising out of the answer given on the 14th May, 1962 to Unstarred Question No. 1198 regarding allotment of C.I. Sheets to States.

Shri C. Subramaniam replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd June, 1962).

**M. N. KAUL,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, June 22, 1962/Asadha 1, 1884 (Saka)

No. 51

### 1. Starred Questions

Starred Questions Nos. 1621, 1623, 1626 and 1628—1637 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3768—3833 and 3835—3845 were laid on the Table.

### 3. Short Notice Questions

Two Short Notice Questions regarding intrusion of Pak. Forces into Jalpaiguri District of West Bengal and Tuberculin Test Reaction in Kerala addressed to the Prime Minister and the Minister of Health respectively were orally answered.

### 4. Calling Attention to Matters of Urgent Public Importance

(i) Shri Ramchandra Vithal Bade called the attention of the Prime Minister to the reported occupation by China of about 500 square miles of Indian territory in N.E.F.A.

The Deputy Minister of External Affairs made a statement in regard thereto.

(ii) Shri Mani Ram Bagri called the attention of the Minister of Defence to the death of two M.E.S. sweepers while cleaning sewer man-holes at the I.A.F. station in Baprola village, Delhi.

The Deputy Minister of Defence made a statement in regard thereto.

(iii) Shri P. R. Chakravartty called the attention of the Minister of Railways to the reported truck and Kamrup Express collision on the 21st June, 1962 at the level-crossing near Tiltrath station resulting in the death of eight persons and serious injuries to others.

The Minister of Railways made a statement in regard thereto.

[P.T.O.]

## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers:—
  - (i) The Tea Board Employees (Conduct) Rules, 1962 published in Notification No. G.S.R. 590 dated the 28th April, 1962, under sub-section (3) of section 49 of the Tea Act, 1953.
  - (ii) The Cotton Control (Amendment) Order, 1962 published in Notification No. S.O. 1667 dated the 2nd June, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
  - (iii) Annual Report of the Coffee Board for the year 1960-61.
  - (iv) Annual Report of the Rubber Board for the year 1960-61 (August 1, 1960 to July 31, 1961).
- (2) A copy of Notification No. S.O. 1669 dated the 2nd June, 1962, under sub-section (2) of section 3 of the Khadi and Village Industries Commission Act, 1956.
- (3) A copy of Annual Report of the Delhi Development Authority for the period 1st April, 1960 to 31st March, 1961 under section 26 of the Delhi Development Act, 1957.
- (4) A copy each of the following Rules under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948:—
  - (i) The Dock Workers (Advisory Committee) Rules, 1962 published in Notification No. S.O. 1809 dated the 9th June, 1962.
  - (ii) The Dock Workers (Regulation of Employment) Rules, 1962 published in Notification No. S.O. 1810 dated the 9th June, 1962.
- (5) A copy each of the following papers under sub-rule (5) of rule 3 of the Air Corporations Rules, 1964:—
  - (i) Summary of Budget Estimates of Revenue and Expenditure of the Air-India Corporation for the year 1962-63.
  - (ii) Summary of Actuals for the year 1960-61, Budget Estimates and Revised Estimates for the year 1961-62 and Budget Estimates for the year 1962-63 under Capital, of the Air-India Corporation.
  - (iii) Summary of the Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1962-63.
  - (iv) Summary of Actuals for the year 1960-61, Budget Estimates and Revised Estimates for the year 1961-62 and Budget Estimates for the year 1962-63 under Capital, of the Indian Airlines Corporation.
- (6) A copy of the Displaced Persons (Compensation and Rehabilitation) Second Amendment Rules, 1962 published in Notification No. G.S.R. 750 dated the 2nd June, 1962, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1964.

## 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance (No. 2) Bill, 1962, passed by Lok Sabha on the 16th June, 1962.

## 7. Presentation of Petition

Shri C. L. Narasimha Reddy presented a petition signed by a petitioner regarding amendment of the Conduct of Elections Rules, 1961.

## 8. Government Bills—Introduced

- (1) The Assam Rifles (Amendment) Bill, 1962.
- (2) The Administrators-General Bill, 1962.
- (3) The Christian Marriage and Matrimonial Causes Bill, 1962.

## 9. Motion Re: Short Falls in Targets of Third Five Year Plan

Shri Nath Pai moved the following motion:—

“That this House takes note of the serious short falls in the targets of the Third Five Year Plan and the growing misapprehensions in the country about the implementation of Third Five Year Plan.”

Shri Gulzarilal Nanda took part in the debate. Shri Nanda's speech was not concluded.

## 10. Motion Re: Third Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

“That this House agrees with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th June, 1962.”

The motion was adopted.

## 11. Private Members' Bills—Introduced

- (1) The All India Ayurvedic University Bill, 1962 by Shri A. T. Sarma.
- (2) The Insurance (Amendment) Bill, 1962 (*Amendment of sections 31A and 40C*) by Shri Indrajit Gupta.
- (3) The Beedi and Cigar Labour Bill, 1962 by Shri A. K. Gopalan.
- (4) The Restrictions on Edible Oils (for Manufacture of Soap) Bill, 1962 by Shri Diwan Chand Sharma.
- (5) The Transport Coordination Bill, 1962 by Shri Diwan Chand Sharma.
- (6) The Shopkeepers (Fixation of Price Labels) Bill, 1962 by Shri J. B. S. Bist.
- (7) The Legal Practitioners (Amendment) Bill, 1962 (*Amendment of sections 14 and 15*) by Shri Hem Raj.

[P.T.O.]

(8) The Hindu Succession (Amendment) Bill, 1962 (Amendment of section 30) by Shri Hem Raj.

(9) The Indian Railways (Amendment) Bill, 1962 (Amendment of sections 11 and 12) by Shri Hem Raj.

(10) The Constitution (Amendment) Bill, 1962 (Amendment of Article 226) by Shri Diwan Chand Sharma.

(11) The Constitution (Amendment) Bill, 1962 (Amendment of the Eighth Schedule) by Shri U. M. Trivedi.

#### 12. Private Member's Bill—Withdrawn

*The Indian Penal Code (Amendment) Bill, 1962 (Amendment of sections 405 and 406) by Shri Diwan Chand Sharma.*

Shri B. N. Datar concluded his speech on the motion for consideration of the Bill moved on the 6th June, 1962.

Shri Diwan Chand Sharma replied to the debate.

The Bill was withdrawn by leave of the House.

#### 13. Private Member's Bill—Motion for Circulation—Adopted

*The Hindu Succession (Amendment) Bill, 1962 (Insertion of new section 23A) by Shri J. B. S. Bist.*

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 21st December, 1962 was moved by Shri J. B. S. Bist.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Raghunath Singh
- (3) Shri Gauri Shanker
- (4) Dr. M. S. Aney
- (5) Shri K. K. Warrior
- (6) Shri Ramchandra Vithal Bade
- (7) Shri Amar Nath Vidyalkar
- (8) Shri Sinhasan Singh
- (9) Shrimati Sarojini Mahishi
- (10) Shri Kunwar Krishna Verma
- (11) Shri Jai Bahadur Singh
- (12) Shri Ram Sewak Yadav
- (13) Shri B. Mishra

Shri J. B. S. Bist replied to the debate.

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st December, 1962 was adopted.

#### **14. Private Member's Bill—Under Consideration**

*The Untouchability (Offences) Amendment Bill, 1962 (Amendment of sections 3 and 4) by Shri S. M. Siddiah.*

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st December, 1962 was moved by Shri S. M. Siddiah.

The following members took part in the debate:—

- (1) Pandit K. C. Sharma
- (2) Shri Sheo Narain
- (3) Shri Paresb Nath Kayal (*Speech unfinished*).

The discussion was not concluded.

#### **15. Half-An-Hour Discussion on Matters Arising out of Answer to Question**

Shri A. K. Gopalan raised a half-an-hour discussion on points arising out of the answer given on the 7th May, 1962 to Starred Question No. 453 regarding Phyto Chemical Plant at Neriya Mangalam.

Shri Nityanand Kanungo replied to the discussion.

(Lok Sabha adjourned *sine die* at 5.28 P.M.).

M. N. KAUL,  
Secretary.